

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(2021-2022)**

**(SEVENTEENTH LOK SABHA)
FIFTY-SECOND REPORT**

**REQUESTS FOR DROPPING OF ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on 09 - 12 - 2021



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2021 / Agrahayana, 1943 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2021 - 2022)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben D. Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2021 *vide* Para No. 3202 of Lok Sabha Bulletin Part-II dated 18 October, 2021

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2021-2022), having been authorized by the Committee to submit the Report on their behalf, present this Fifty-Second Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 12 August, 2021 *inter-alia* considered Memorandum Nos. 69 to 88 containing requests received from various Ministries/Departments for dropping of 27 pending Assurances and decided to drop 21 Assurances.

3. At their sitting held on 02 December, 2021, the Committee on Government Assurances (2021-2022) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

07 December, 2021

16 Agrahayana, 1943 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 27 pending Assurances at their sitting held on 12 August, 2021.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 21 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	(i) USQ No. 1146 dated 04.12.2015 (ii) USQ No. 3504 dated 16.03.2018	Women and Child Development	(i) Pre-Nuptial Agreements for Marriages (ii) Pre-Nuptial Agreements (Appendix – II)
2.	USQ No. 3979 dated 23.12.2015	Department of Atomic Energy	Power Generation from Nutrino Laboratory (Appendix – III)
3.	(i) USQ No. 2266 dated 11.12.2015	Women and Child Development	(i) Charter/Policy on Women's Entitlement

S. No.	SQ/USQ No. & Date	Ministry	Subject
	(ii) USQ No. 2789 dated 02.12.2016 (iii) USQ No. 2655 dated 17.03.2017 (iv) USQ No. 2525 dated 09.03.2018 (v) USQ No. 951 dated 08.02.2019		(ii) National Policy for Women, 2016 (iii) National Policy for Women (iv) National Policy for Women (v) National Policy for Women 2017 (Appendix – IV)
4.	(i) USQ No. 6968 dated 08.05.2015 (ii) USQ No. 1395 dated 04.03.2016	Defence (Department of Defence)	(i) Procurement of Helicopters (ii) Defence Deal With Augusta Westland (Appendix – V)
5.	USQ No. 1910 dated 29.11.2019	AYUSH	AYUSH Universities/Colleges (Appendix – VI)
6.	USQ No. 3428 dated 15.07.2019	Education (Department of School Education & Literacy)	Operation Digital Board (Appendix – VII)
7.	USQ No. 4699 dated 22.07.2019	Corporate Affairs	Capital Infusion in IL&FS (Appendix – VIII)
8.	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs	(i) Land for Netaji Memorial (ii) Memorial of Netaji (Appendix – IX)
9.	USQ No. 2091 dated 02.12.2019	Education (Department of School Education & Literacy)	Review of NCERT Books (Appendix – X)
10.	USQ No. 1149 dated 22.07.2016	Finance (Department of Expenditure)	Parity in Seventh Pay Recommendations (Appendix – XI)
11.	USQ No. 5587 dated 07.09.2011	Education (Department of Higher Education)	Publishing as Small Scale Sector (Appendix – XII)

S. No.	SQ/USQ No. & Date	Ministry	Subject
12.	SQ No. 342 dated 10.08.2017 (Supplementary by Shri A.P. Jithender Reddy, M.P.)	Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)	Shortage of Water (Appendix – XIII)
13.	SQ No. 342 dated 10.08.2017 (Supplementary by Prof. K. V. Thomas, M.P.)	Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)	Shortage of Water (Appendix – XIV)
14.	USQ No. 2039 dated 29.11.2019	AYUSH	Homoeopathic Medical College (Appendix – XV)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 21 Assurances are given in Appendices -II to XV.

5. The Minutes of the sitting of the Committee dated 12 August, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XVI.

NEW DELHI;

07 December, 2021

16 Agrahayana, 1943 (Saka)

RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES

COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 12 August, 2021

Sl. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
1	69	(i) USQ No. 1146 dated 04.12.2015 (ii) USQ No. 3504 dated 16.03.2018	Women and Child Development	-	(i) Pre-Nuptial Agreements for Marriages (ii) Pre-Nuptial Agreements
2	70	USQ No. 3979 dated 23.12.2015		Department of Atomic Energy	Power Generation from Nutrino Laboratory
3	71	(i) USQ No. 2266 dated 11.12.2015 (ii) USQ No. 2789 dated 02.12.2016 (iii) USQ No. 2655 dated 17.03.2017 (iv) USQ No. 2525 dated 09.03.2018 (v) USQ No. 951 dated 08.02.2019	Women and Child Development	-	(i) Charter/Policy on Women's Entitlement (ii) National Policy for Women, 2016 (iii) National Policy for Women (iv) National Policy for Women (v) National Policy for Women 2017
4	72	(i) USQ No. 6968 dated 08.05.2015 (ii) USQ No. 1395 dated 04.03.2016	Defence	Department of Defence	(i) Procurement of Helicopters (ii) Defence Deal With Augusta Westland
5	73	USQ No. 1910 dated 29.11.2019	AYUSH	-	AYUSH Universities/Colleges

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
6	74	USQ No. 29 dated 03.02.2020	Culture	-	Development of Experiential Museums
7	75	USQ No. 3519 dated 16.03.2020	Corporate Affairs	-	NAP-BHR Zero Draft
8	76	USQ No. 3413 dated 09.12.2019	Finance	Department of Revenue	Custom Duty on Cashew Imports
9	77	USQ No. 3428 dated 15.07.2019	Education	Department of School Education & Literacy	Operation Digital Board
10	78	USQ No. 4699 dated 22.07.2019	Corporate Affairs	-	Capital Infusion in IL&FS
11	79	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs	-	(i) Land for Netaji Memorial (ii) Memorial of Netaji
12	80	USQ No. 2091 dated 02.12.2019	Education	Department of School Education & Literacy	Review of NCERT Books
13	81	SQ No. 277 dated 10.02.2014	Defence	Department of Defence Production	Intermediate Jet Trainer
14	82	USQ No. 680 dated 26.02.2016	Defence	Department of Ex-Servicemen Welfare	Polyclinics Under ECHS
15	83	USQ No. 1149 dated 22.07.2016	Finance	Department of Expenditure	Parity in Seventh Pay Recommendations
16	84	USQ No. 5587 dated 07.09.2011	Education	Department of Higher Education	Publishing as Small Scale Sector
17	85	SQ No. 342 dated 10.08.2017 (Supplementary by Shri A.P. Jithender Reddy, M.P.)	Jal Shakti	Department of Water Resources, River Development and Ganga Rejuvenation	Shortage of Water

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
18	86	SQ No. 342 dated 10.08.2017 (Supplementary by Prof. K. V. Thomas, M.P.)	Jal Shakti	Department of Water Resources, River Development and Ganga Rejuvenation	Shortage of Water
19	87	USQ No. 2039 dated 29.11.2019	AYUSH	-	Homoeopathic Medical College
20	88	USQ No. 4684 dated 22.07.2019	Finance	Department of Revenue	Taxpayers

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 69

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1146 dated 04 December, 2015 regarding "Pre-Nuptial Agreements for Marriages" (Annexure-I).
- (ii) Unstarred Question No. 3504 dated 16 March, 2018 regarding "Pre-Nuptial Agreements" (Annexure-II).

The above mentioned Questions were addressed by Various M.Ps., to the Minister of Women and Child Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Women and Child Development *vide* O.M. No. WW-15021/4/2019-WW(e-79328) dated 09 March, 2021 has stated as under:-

"The Ministry in the year 2015, was exploring the concept of pre-nuptial agreement to enable married women access their matrimonial rights in a simple and speedier manner. In the process, two consultations (on 23/11/2015 and 26/03/2018) were held with civil society groups, Law University, Lawyers and Central Ministries/Departments. During the discussions, the participants were of the opinion that despite having a number of women centric legislations i.e. the Dowry Prohibition Act, 1961 etc., women in India were pressurized by their families to renounce their right provided under law. With regard to pre-nuptial agreement, the participants were of the view that, if came into force, the benefit of pre-nuptial agreement may extend to only a very small population of women (educated, urban, rich, aware) of the society usually empowered to take such decisions for themselves. The rest of the women especially those from rural areas and other vulnerable and marginalized communities may not benefit from the same.

In addition, it is also stated that though marriage is treated as contract/agreement in some segment of the society, in popular parlance marriage in India is believed to be an institution, beyond contractual arrangement. Majority of the society believe that marriages are meant for beyond death and birth. As such, confining marriages under an agreement/contract may not be welcomed by larger segment of Indian society. Further, it is also submitted that review of policies is a continuous process and based

on the recommendations/suggestions/learning outcomes, Government takes appropriate measure to amend/review the laws from time to time.

4. In view of the above, the Ministry with the approval of the Minister for Women and Child Development has requested the Committee to drop the above mentioned two Assurances.

The Committee may consider.

NEW DELHI

DATED: 10/08/2021

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1146
TO BE ANSWERED ON 04.12.2015

PRE-NUPTIAL AGREEMENTS FOR MARRIAGES

1146. SHRI FEROZE VARUN GANDHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has agreed on implementing pre-nuptial agreements for marriages in the country;
- (b) if so, the details thereof and the manner in which it will reduce the civil litigation; and
- (c) if not, the basic hurdles being faced in its implementation?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (c) The conceptualisation of pre-nuptial agreements in India by Ministry of Women and Child Development is yet only a concept being discussed in this Ministry and Stakeholders.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3504
TO BE ANSWERED ON 16.03.2018

PRE-NUPTIAL AGREEMENTS

3504. SHRI PRASUN BANERJEE :
SHRIMATI POONAM MAHAJAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is considering the viability of providing legal recognition to pre-nuptial agreements with the objective of promoting and strengthening gender justice in the country and to prevent male non-resident Indians deserting their wives;
- (b) if so, the details thereof including the salient aspects of pre-nuptial agreements;
- (c) whether the Indian Contract Act, 1872 currently renders such pre-nuptial agreements as void; and
- (d) if so, the details thereof and the time frame by which the Government plans to amend the Indian Contract Act and other existing laws?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b): The conceptualisation of pre-nuptial agreements in India by Ministry of Women and Child Development is only a concept yet being discussed in this Ministry and Stakeholders about ramifications, legal validity of a pre-nuptial agreement taking into account matrimonial alliances in the Indian context.
- (c) & (d): There is no such proposal under consideration to amend Indian Contract Act, 1872 and other existing laws.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 70

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3979 dated 23.12.2015 regarding "Power Generation from Nutrino Laboratory".

On 23rd December 2015, Adv. Joice George, M.P., addressed an Unstarred Question No. 3979 to the Prime Minister. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Department of Atomic Energy within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Department of Atomic Energy *vide* O.M. No. 19/17/2015/Parl. Matters/75 dated 1st January 2021 has stated as under:-

"The Project titled 'India based Neutrino Observatory' for Rs. 1583.05 crore with scheduled date of completion as 31.12.2019 was sanctioned by DAE *vide* OM No. 33/3/1/2013/INO/R&D-II/212 dated 06.01.2015. With the approval of the competent authority in the Department, extension in scheduled date of completion of the project has been granted upto 31.03.2023, without any change in the sanctioned cost.

The present status of the INO Project is that 'No Objection Certificate' for Wildlife Clearance was sent by Government of Kerala to Government of Tamil Nadu in January 2020. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has published the ESZ Notification for Mathikettan Shola National Park in the Gazette of India *vide* S.O.2771(E) for comments of the public and other stakeholders. The comments received from public and other stakeholders are under examination in MoEF&CC. Even the Building Clearance for the INO site near Pottipuram is awaited.

An appeal has also been filed by a NGO in the Supreme Court (SC) against NGT order upholding validity of Environmental Clearance given for INO, which is sub-judice.

Further, after obtaining the Wildlife clearance and Building clearance, INO needs to apply for clearance from the TN Pollution Control Board (PCB). As statutory clearances have been pending and as also the matter is sub-judice, as explained above, it would not be possible to fulfil the Assurance in the near future."

4. In view of the above, the Department of Atomic Energy, with the approval of the Minister of State (Prime Minister's Office), has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 10/02/2021

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOKSABHA
UNSTARRED QUESTION NO:3979
TO BE ANSWERED ON 23.12.2015

POWER GENERATION FROM NUTRINO LABORATORY

3979. ADV. JOICE GEORGE:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is planning to generate power from the proposed neutrino laboratory at Pottipuram in Tamil Nadu;
- (b) if so, the details thereof;
- (c) whether the construction has got the approval of Tamil Nadu State Pollution Control Board; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) No, Sir.
- (b) Does not arise.
- (c) No, Sir.
- (d) The application to obtain consent to establish India-based Neutrino Observatory (INO) was filed online with Tamil Nadu Pollution Control Board (TNPCB) on 22nd May 2015 under red category along with the necessary fees and documents after consultation with the TNPCB, Theri Office. This was followed by submission of the hard copy of the application to the TNPCB, Theri Office. The consent is awaited.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
 MEMORANDUM No. 71

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 2266 dated 11 December, 2015 regarding "Charter/Policy on Women's Entitlement" (Annexure-I).
- (ii) Unstarred Question No. 2789 dated 02 December, 2016 regarding "National Policy for Women, 2016" (Annexure-II).
- (iii) Unstarred Question No. 2655 dated 17 March, 2017 regarding "National Policy for Women" (Annexure-III).
- (iv) Unstarred Question No. 2525 dated 09 March, 2018 regarding "National Policy for Women" (Annexure-IV).
- (v) Unstarred Question No. 951 dated 08 February, 2019 regarding "National Policy for Women, 2017" (Annexure-V).

The above mentioned Questions were addressed by Various M.Ps., to the Minister of Women and Child Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures I, II, III, IV and V.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Women and Child Development *vide* their O.M.No.WW-15021/09/2019-WW (e-79490) dated 24 February, 2021; O.M.No.WW-15021/12/2019-WW (e-79522) dated 19 February, 2021; O.M.No.WW-15021/11/2019-WW (e-79513) dated 19 February, 2021; O.M.No.WW-15021/10/2019-WW (e-79491) dated 19 February, 2021 and O.M.No.WW-15021/09/2019-WW (e-79490) dated 24 February, 2021 respectively has stated as under:-

"A Cabinet Note on National Policy for Women was sent to Cabinet Secretariat for consideration. Cabinet Secretariat *vide* their OM dated 26.09.2019 intimated that:

It is no longer under consideration of the Secretariat. However, Ministry of Women and Child Development may, if considered necessary, forward an updated/revised note.

It is also submitted that review of policies is a continuous process and based on the recommendations/ suggestions/ learning outcomes, the Government takes appropriate measure to amend the laws from time to time."

4. In view of the above, the Ministry, with the approval of the Minister for Women and Child Development, has requested the Committee to drop the above mentioned Assurances.

The Committee may consider.

DATED:- 10/08/2021
 NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2266
TO BE ANSWERED ON 11.12.2015

CHARTER/POLICY ON WOMEN'S ENTITLEMENT

2266. SHRI SATAV RAJEEV:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:
SHRIMATI SUPRIYA SULE:
SHRI DHANANJAY MAHADIK:
DR. HEENA VIJAYKUMAR GAVIT:
SHRI T. RADHAKRISHNAN:
DR. J. JAYAVARDHAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to frame the country's first comprehensive charter/policy on women's entitlement;
- (b) if so, the details and the status thereof;
- (c) the steps taken by the Government to make it legally effective; and
- (d) the other steps taken/being taken by the Government to make women aware of their rights?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (c) The framing of any charter/policy on women's entitlement in India is at the concept stage in the Ministry of Women and Child Development which is being discussed.
- (d) The Ministry has been continuously striving to spread awareness about rights of women through various measures. Continuous awareness creation among men and women in the society through workshops, seminars, street plays, Nari ki Chaupals, Beti Janmotsav are being undertaken at the district level. Further, advertisements in the press and electronic media educating peoples about issues of Sex-Selective abortion, domestic violence, Child Sex Ratio and Child Marriage etc also being taken up. Platforms such as the International Women's Day and the National Girl Child Day are used to create awareness on issues related to women and to bring to the centre stage issues relating to protection, development and empowerment of women.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2789
TO BE ANSWERED ON 02.12.2016

NATIONAL POLICY FOR WOMEN, 2016

2789. SHRIMATHI K.MARGATHAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has recently drafted the National Policy for Women, 2016 and released it for stakeholders' comments and consultations;
- (b) if so, the details and the salient features thereof;
- (c) whether the policy is likely to address concerns such as taboos that surround single woman including social ostracization and institutional indifference and if so, the details thereof; and
- (d) the present status of the policy along with the time by which the same is likely to be finalised?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (d) Yes Madam. The Draft Policy emphasises on mindset change through advocacy campaigns, multi-sectoral actions, awareness raising and community mobilization on the ground through programmes and schemes. Targeted multi-media campaigns is one of the key operational strategies for the policy implementation. Gender Sensitisation and non-discrimination in the portrayal of women has been envisaged to ensure that women are not represented in a demeaning or stereotypical manner. Similarly, Social empowerment mechanisms have also been envisaged designed to create an enabling environment, which addresses their vulnerabilities, creates opportunities and improves their overall condition. A Draft Policy has been prepared after considering suggestion/comments received from stakeholders etc.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2655
TO BE ANSWERED ON 17.03.2017

NATIONAL POLICY FOR WOMEN

2655. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has prepared the draft National Policy for Women and if so, the salient features thereof; and
- (b) the present status of the policy along with the proposed timeline by which the policy is likely to be finalised and released?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) & (b) : The Ministry has prepared National Policy for Women (NPW) 2016 keeping in view the socio economic changes that have occurred since the last policy formulation in 2001. The discourse on women's empowerment has gradually evolved over the last few decades, from seeing women as mere recipients of welfare benefits to mainstreaming gender concerns and engaging them in the development process of the country.

Framing of Action Plans at the national, State and local level, strengthening gender institutional architecture, enacting new legislations and reviewing/harmonizing legislations, engaging with stakeholders for advocacy and awareness generation, strengthening institutionalization of gender budgeting and creating an effective gender based data base are the salient features of the National Policy for Women. The proposal is to be placed before the Group of Ministers.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2525
TO BE ANSWERED ON 09.03.2018

NATIONAL POLICY FOR WOMEN

2525. SHRI PONGULETI SRINIVASA REDDY:
KUMARI SHOBHA KARANDLAJE:
DR. MANOJ RAJORIA:
SHRI PRATHAP SIMHA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to bring National Policy for Women to enable them to attain equality in all spheres of life, if so, the details and the salient features thereof;
- (b) the present status of the policy along with the time by which it is likely to be finalised;
- (c) whether single women reportedly constitute 21 per cent of India's female population and struggles with basic survival issues, like getting a flat on rent or being taken seriously as a start-up entrepreneur or getting a business loan and if so, the details thereof;
- (d) whether the Government proposes to address the concerns of being single and female, in the new policy for women and if so, the details thereof;
- (e) the measures being formulated to empower single women through skills development and economic incentives; and
- (f) the steps taken/being taken to address concerns related to widows and universal health benefits extended to women?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b): The Ministry of Women and Child Development has prepared the draft National Policy for Women, 2017 after considering suggestions/comments received from stakeholders. The Draft envisions a society in which, women attain their full potential and are able to participate as equal partners in all spheres of life. The draft policy addresses the diverse needs of women through identified priority areas: (i) Health including food security and nutrition, (ii) Education, (iii) Economy (including agriculture industry, labour, employment, NRI women, soft power, service sector, science and technology), Violence against women, (iv) Governance and decision making (v) Violence Against Women (vi) Enabling environment (including housing, shelter and infrastructure, drinking water and sanitation, media and culture, sports and social security) (vii) Environment and climate change. The draft has been examined and approved by the Group of Ministers and has been submitted to the Cabinet for consideration.
- (c) to (f) : There is no official information about single women and their struggle with basic survival issues. However, draft policy envisages efforts to be taken up to address the special needs of single women such as widows, separated, divorced, never-married and deserted women including women-headed households and single women living within households.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 951
TO BE ANSWERED ON 08.02.2019

NATIONAL POLICY FOR WOMEN 2017

951. KUMARI SUSHMITA DEV:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the draft National Policy for Women 2017 has been submitted to the Cabinet for approval and if so, the details thereof; and
- (b) the tentative date by which the cabinet is expected to approve the said draft Policy?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b): The Ministry of Women and Child Development has prepared the draft National Policy for Women, 2017 incorporating suggestions of all stakeholders for consideration by the Cabinet Secretariat. The draft National Policy envisages that existing legislations affecting women will be harmonized in accordance with Constitutional provisions and international commitments, in order to enhance their effectiveness.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
 MEMORANDUM No. 72

Subject: Request for dropping of Assurances given in replies to:-

- (i) USQ No. 6968 dated 08.05.2015 regarding 'Procurement of Helicopters'.
- (ii) USQ No. 1395 dated 04.03.2016 regarding 'Defence Deal with Augusta Westland'.

The above mentioned Unstarred at (i) & (ii) Questions were asked by various M.Ps. to the Minister of Defence. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to these Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Defence (Department of Defence) within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Defence, (Department of Defence) *vide* O.M. F.No. 7(3)/US(DK)/D(Air-I)/2016 dated 09 August, 2016 had requested to drop the Assurance mentioned at Sl.No. (ii) above on the following grounds:—

"That the CBI *vide* their letter dated 26.07.2016 has intimated that the investigation into the VVIP/VIP helicopter case is still underway. The Letters Rogatory for the purpose of investigation abroad and collection of foreign located evidence have been sent to eight countries, namely UAE, Singapore, Mauritius, Italy, UK, Switzerland, Tunisia and British Virgin Islands. The Execution Reports of Letters Rogatory from 3 (three) countries namely, UAE, Singapore and Mauritius are still awaited. The part Execution Reports from remaining 5 (five) countries are also awaited. The execution of Letters Rogatory is dependent upon the judicial authorities of these countries. The completion of CBI investigation is likely to take considerable period of time. It is not possible to indicate any definite time-frame by which CBI will be able to complete the investigation. Keeping in view the above position, the Hon'ble Committee on Government Assurances (Lok Sabha Secretariat) may be requested to kindly consider dropping of the Assurance. Pending decision in this regard, Committee on Government Assurances (Lok Sabha Secretariat) may be requested to grant extension of time for a period of one year beyond 04.06.2016 i.e. upto 04.06.2017 or till a decision of dropping/deleting the Assurance is taken, whichever is earlier."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 06.04.2017 and it was decided not to drop the Assurance. The Committee accordingly presented their 66th Report (16th Lok Sabha) on 10.08.2017 and desired that the Ministry should impress upon the CBI for expeditious investigation into the case and furnish the requisite details emerging therefrom alongwith the details of the action taken against the guilty persons.

5. However, the Ministry of Defence *vide* O.M. No. 7(3)/US(A/D(Air-I)/2016 dated 25 March, 2021 has stated as under:

"It is mentioned that a total of seven assurances pertaining to VVIP/VIP helicopters were pending against this Ministry as follows:

Sr.No.	Question No. & date of reply	Subject of Questions
(i).	SQ No. 81 dated 04.03.2013	VVIP Helicopters Deal
(ii).	SQNo. 554 dated 06.05.2013	VVIP Helicopters Deal
(iii).	USQ No. 154 dated 05.08.2013	VVIP Helicopters Deal
(iv).	USQ No. 2668 dated 26.08.2013	VVIP Helicopter Deal
(v).	USQ No. 3221 dated 01.08.2014	Procurement of Helicopters
(vi).	USQ No. 1395 dated 04.03.2016	Defence Deal with Augusta Westland
(vii).	USQ No. 6968 dated 08.05.2015	Procurement of Helicopters

All the above seven Assurances relates to completion of investigation carried by CBI in the matter of VVIP helicopters procurement case. The chargesheet has already been filed by CBI in the Court of Special Judge, CBI cases and the matter has become *subjudice*. Further, Oral evidence has also been taken by COGA on 11th August, 2020 regarding the above pending Assurances mentioned at S.No. (i) to (v).

This Ministry is in receipt of the 24th Report of the Committee on Government Assurances (Lok Sabha) presented to Lok Sabha on 09.03.2021. In the said Report, it has been mentioned that COGA have agreed to the request of Ministry of Defence to drop five outstanding Assurances mentioned at (i) to (v) above. It appears that the remaining two Assurances mentioned at (v) to (vi) above have not been dropped.

In view of the fact that five Assurances mentioned at (i) to (v) above pertaining to VVIP/VIP helicopters case have been dropped by the Committee, It is requested that the remaining two Assurances as per details given below, pertaining to VVIP/VIP helicopters may also be dropped:

Sr.No.	Question No. & date of reply	Subject of Questions
(i).	USQ No. 1395 dated 04.03.2016	Defence Deal with Augusta Westland
(ii).	USQ No. 6968 dated 08.05.2015	Procurement of Helicopters"

6. In view of the above, the Ministry, with the approval of Hon'ble Raksha Rajya Mantri has requested the Committee to drop the two Assurances mentioned in the above subject.

The Committee may consider.

DATED:- 10/08/2021
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.6968
TO BE ANSWERED ON THE 8TH MAY, 2015

PROCUREMENT OF HELICOPTERS

6968. SHRI K.N. RAMACHANDRAN:
SHRI KALIKESH N. SINGH DEO:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

- (a) the present status with regard to investigation into the alleged irregularities in the procurement of helicopters from M/s Agusta Westland;
- (b) whether the investigation into the matter has extended to United States, United Kingdom, United Arab Emirates and such other countries;
- (c) if so, the details and the findings thereof; and
- (d) the action taken by the Government to expedite the investigation and punish the guilty for the alleged irregularities?

A N S W E R

MINISTER OF DEFENCE
रक्षा मंत्री

(SHRI MANOHAR PARIKAR)
(श्री मनोहर पर्रीकर)

(a) to (d): The FIR in the regular case registered by Central Bureau of Investigation (CBI) in the VVIP / VIP procurement case, is pending in the Court of Special Judge, Patiala House Court, New Delhi and the case is under investigation.

The investigation by CBI in India is at an advanced stage. During investigation, Letters Rogatory as per the procedure have been sent by India to eight countries namely Italy, Tunisia, Mauritius in 2013 and UAE, U.S. Switzerland, Singapore and British Virgin Island in 2014. The authorities in UAE have sought further information. Further, as desired by the Mauritius authorities, fresh LR is being sent to Mauritius. LR execution report is awaited from all the above mentioned countries.

Directorate of Enforcement has also registered a case under Prevention of Money Laundering Act, 2002 and investigations are underway. During the course of investigation, one of the accused was arrested, who was later released on bail. Directorate of Enforcement has also issued two provisional attachment orders attaching the properties valued at Rs.4.82 crore approximately out of the proceeds of crime.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.1395
TO BE ANSWERED ON THE 4TH MARCH, 2016

DEFENCE DEAL WITH AUGUSTA WESTLAND

1395. SHRI C. MAHENDRAN:
SHRI NANA PATOLE:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

1. Whether the Government has revealed a scam regarding brokerage of 360 crore of rupees in the Augusta Westland helicopter deal of Rs.3600 crore;
2. If so, the details thereof and the time by which CBI is likely to submit its report in the regard;
3. The details of action taken against guilty persons in the said deal; and
4. Whether the Government is reconsidering the defence deals with Augusta Westland?

A N S W E R

MINISTER OF DEFENCE
रक्षा मंत्री

(SHRI MANOHAR PARRIKAR)
(श्री मनोहर पर्रीकर)

Answer: On the reports of the arrest of the Chief Executive of the company in connection with the investigations in Italy regarding alleged bribery paid to the company by M/s Augusta Westland International Ltd. for the procurement of 15 MHF / MHF helicopters for the Indian Army (IAP), the Ministry of Defence, on February 12, 2013, asked the Central Bureau of Investigation (CBI) to conduct an enquiry into the matter.

The Ministry has registered a criminal case against M/s Augusta Westland and others on March 5, 2013 for alleged payment of bribes / commission in the

procurement of VVIP helicopters for the IAF. The investigation in the case is underway. During the investigation, Letters Rogatory have been sent to eight countries, namely UAE, UK, Switzerland, Singapore, Italy, Mauritius, Tunisia and British Virgin Islands. Finalization of investigation by the CBI is dependent upon receipt of the execution report of the pending Letters Rogatory from all these countries.

The contract for the supply of 12 VVIP / VIP helicopters signed with M/s AWIL on February 8, 2010 has been terminated by the Ministry of Defence with effect from January 1, 2014, on grounds of breach of the provisions of the Pre-contract Integrity Pact and breach of the terms of the Contract by M/s AWIL.

Directorate of Enforcement (ED) has also registered a case on July 3, 2014 under Prevention of Money Laundering Act (PMLA) 2002 and has initiated investigations. The ED has attached assets worth Rs.11.44 crore and filed a Prosecution Complaint against accused persons in the Special Court under the PMLA.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 73

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1910 dated 29.11.2019 regarding "AYUSH Universities/Colleges".

On 29th November 2019, Shri Shivakumar C. Udasi, M.P., addressed an Unstarred Question No. 1910 to the Minister of AYUSH. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of AYUSH within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of AYUSH vide O.M. No. F.No.H-11016/244/2019-EP(1) dated 05.11.2020 has stated as under:-

"The matter has been examined in consultation with the Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH). CCIM in its reply has intimated that 'As per the Judgment of Hon'ble Supreme Court of India dated 26.09.2018 in writ petition (Civil No. 494 of 2012) title as 'Justice K.S. Puttaswamy (Retd.) vs Union of India & Ors' and as per the decision of 290th meeting of Executive Committee of CCIM held on 15.10.2019 in which CCIM has decided to terminate the agreement with UIDAI (Unique Identification Authority of India). Therefore currently CCIM is not proceeding with the Aadhaar based attendance system."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) (AYUSH), has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 10/08/2021

Annexure

GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

LOK SABHA
UNSTARRED QUESTION NO. 1910
TO BE ANSWERED ON 29TH NOVEMBER, 2019

AYUSH UNIVERSITIES/COLLEGES

1910. SHRI SHIVAKUMAR C. UDASI:

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) the details of AYUSH universities/ colleges offering bachelor and master degree programmes including Yoga across the country, State/UT-wise;
- (b) the number of students admitted in these universities/colleges across the country along with their respective fields, State/UT-wise; and
- (c) the efforts made by the Government to promote and expand higher education in Indian systems of medicine in the country and worldwide?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)

- (a) & (b): Details are available in annexure.
- (c) The Central Government has taken following measures to develop quality of the practices of AYUSH and to repose the public faith in them:
 - i. National Eligibility Entrance Test (NEET) for all AYUSH Educational Institutions for admission for Undergraduate Course has been introduced.
 - ii. All India Post Graduate Entrance Test (AIPGET) for all AYUSH Educational Institutions for admission for Post graduate Courses has been introduced.
 - iii. AYUSH National Teachers Eligibility Test to be conducted for appointment of all teachers in AYUSH institutions and an unique verification code for such teachers has been allotted by CCH/CCIM before their appointment. is being introduced.
 - iv. Aadhar based Geo location enabled attendance system for teaching staff, non-teaching staff, hospital staff and PG students is under process of implementation.

STATE/UT-WISE NUMBER OF AYUSH COLLEGES IN THE COUNTRY

Sl. No.	State/UT	Ayurved	Siddha	Unani	Sowa Rigpa	Homoeopathy	Yoga	Total
1.	Andhra Pradesh	03	00	01	00	07	02	13
2.	Arunachal Pradesh	00	00	00	00	01	00	01
3.	Assam	01	00	00	00	03	00	04
4.	Bihar	08	00	05	00	15	00	28
5.	Chandigarh	01	00	00	00	01	00	02
6.	Chhattisgarh	06	00	01	00	03	01	11
7.	NCT of Delhi	03	00	02	00	02	00	07
8.	Goa	01	00	00	00	01	00	02
9.	Gujarat	33	00	00	00	34	02	69
10.	Haryana	11	00	00	00	01	00	12
11.	Himachal Pradesh	03	00	00	00	01	00	04
12.	Jammu and Kashmir	02	00	03	01	00	00	06
13.	Jharkhand	01	00	00	00	05	00	06
14.	Karnataka	77	00	06	00	17	06	106
15.	Kerala	18	01	01	00	06	00	26
16.	Madhya Pradesh	24	00	04	00	25	01	54
17.	Maharashtra	82	00	06	00	58	00	146
18.	Meghalaya	01	00	00	00	01	00	02
19.	Orissa	06	00	00	00	06	00	12
20.	Pondicherry	01	00	00	00	00	00	01
21.	Punjab	17	00	01	00	04	00	22
22.	Rajasthan	13	00	03	00	10	04	30
23.	Sikkim	00	00	00	01	00	00	01
24.	Tamil Nadu	07	12	01	00	12	05	37
25.	Telangana	05	00	03	00	05	01	14
26.	Uttar Pradesh	69	00	16	01	13	03	102
27.	Uttarakhand	16	00	01	00	02	01	20
28.	West Bengal	04	00	01	00	12	00	17
Total :		415	13	55	3	245	26	758

Stream wise Total Number of UG Seats in AYUSH Courses

Stream	Ayurveda	Siddha	Unani	Sowa Rigpa	Homoeopathy	Yoga	Total
Seats	27525	700	2985	45	18944	1800	51999

Stream wise Total Number of PG Seats in AYUSH Courses

Stream	Ayurveda	Siddha	Unani	Sowa Rigpa	Homoeopathy	Yoga	Total
Seats	4584	140	232	--	1370	45	6371

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 77

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3428 dated 15.07.2019 regarding "Operation Digital Board".

On 15 July, 2019, Smt. Kirron Kher, M.P., addressed an Unstarred Question No. 3428 to the Minister of Human Resource Development (now known as Ministry of Education). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Education (Department of School Education & Literacy) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Education (Department of School Education & Literacy) vide O.M. F. No. 1-61/2019-KTS dated 06 April, 2021 has stated as under:-

"The Scheme of Operation Digital Board (ODB) is now subsumed under Samagra Shiksha under Chapter 7. Since, the Scheme of Operation Digital Board (ODB) is subsumed under Samagra Shiksha, the Committee on Government Assurance (Lok Sabha Secretariat), is therefore requested to withdraw the said Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Education, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2021

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO. 3428
TO BE ANSWERED ON 15.07.2019

Operation Digital Board

3428. SHRIMATI KIRRON KHER:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Central Advisory Board of Education (CABE) has recently urged the Government to implement 'Operation Digital Board' on the lines of Operation Blackboard of 1987 with the purpose of providing minimum basic digital education in all primary schools across the country; and
- (b) if so, the reaction of the Government in this regard?

ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) and (b) : In order to provide good quality education by effective use of technology and telecom services, the Central Advisory Board of Education (CABE), in its meetings held on 15th and 16th January, 2018 resolved to launch 'Operation Digital Board'. An Expert Committee was constituted to prepare the concept note and an approach paper defining specifications, modalities, financing systems for this project. The Expert Committee has given its recommendations which are under active consideration of the Government.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 78

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4699 dated 22.07.2019 regarding "Capital Infusion in IL&FS".

On 22nd July 2019, Shri Dayanidhi Maran, Shri Vinod Kumar Sonkar and Dr. Sukanta Majumdar, MPs, addressed an Unstarred Question No. 4699 to the Minister of Corporate Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Corporate Affairs *vide* O.M. F.No.11/09/2019-Legal dated 19.02.2020 has stated as under:

"The Ministry ordered an investigation into the affairs IL&FS and assigned it to SFIO (Serious Fraud Investigation Office) on 30.09.2018. Further, SFIO submitted its first interim report on 30.11.2018. Report of IFIN (IL&FS Financial Services Limited) was submitted on 28.05.2019 by SFIO during the course of investigation of IL&FS (Infrastructure Leasing & Financial Services). On the basis of reports submitted by the SFIO prosecutions were filed before the Special Court, Mumbai besides applications/petitions were filed before the NCLT (National Company Law Tribunal), Mumbai under various provisions of the Companies Act wherein certain respondents have filed an appeal before NCLAT (National Company Law Appellate Tribunal) while some others have preferred writ petitions before Hon'ble Bombay High Court challenging the constitutional validity of certain prosecutions of the Companies Act, 2013. Lastly, some of the respondents are also before the Hon'ble Supreme Court against the moratorium order of the NCLAT. Thus, keeping in view of above proceedings pending before various fora, it is requested that pending Assurance may be dropped."

4. In view of the above, the Ministry, with the approval of the Minister of State (Corporate Affairs), has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 10/08/2021

Annexure

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 4699

ANSWERED ON MONDAY, THE 22nd JULY, 2019/ASHADHA 3, 1941 (SAKA)

CAPITAL INFUSION IN IL&FS

QUESTION

4699. **Shri Dayanidhi Naran:**

Shri Vinod Kumar Sonkar:

Dr. Sulazata Nijumdar:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कार्पोरेट कार्य मंत्री

- (a) **Whether the revival and capital infusion plans being proposed by the Government towards resolution of the Infrastructure Leasing and Financial Services Ltd. (IL&FS) issue along with action is being taken against large defaulters;**
- (b) **whether the Government has directed the Serious Fraud Investigation Office (SFIO) to probe banks as well as their officials/ NRI defaulters who lent to the IL&FS group of companies; and**
- (c) **If so, the details thereof along with the steps taken/being taken by the Government in this regard?**

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री

(SHRI ANURAG SINGH THAKUR)

(श्री अनुराग सिंह ठाकुर)

(a) to (c) **There is no fresh capital infusion proposed in the Resolution Plan submitted to the NCLT by the IL&FS. Due to continuous failure of the Infrastructure Leasing and Financial Services Ltd. (IL&FS) to service its debt and imminent possibility of contagion effect in the financial market, the Central Government moved an application under Sections 241 and 242 of the Companies Act, 2013 before the National Company Law Tribunal (NCLT), Mumbai Bench for taking management control. The NCLT, Mumbai Bench vide its order dated**

01/10/2018 approved the application filed in this regard, by suspending the erstwhile board of directors of IL&FS and appointed its nominees as directors, who have been tasked with the orderly resolution of the IL&FS and its group companies. The entire process is being carried out under the supervision of the NCLT. In order to ensure period of calm during the resolution process, a moratorium was sought against the creditors, which has been granted on interim basis by the National Company Law Appellate Tribunal (NCLAT) until further orders. Justice (Retd.) D.K. Jain, Supreme Court of India has been appointed by the NCLAT to oversee the monetization and resolution of the assets of IL&FS and its group companies.

Besides the resolution of the company, the Central Government has ordered investigation to be carried out by the Serious Fraud Investigation Office (SFIO) into the affairs of IL&FS Ltd. and its subsidiary companies on 30/09/2018. The SFIO has, so far, submitted its 1st Interim Report dated 30/11/2018 and its 2nd Interim Report dated 28/05/2019, which have been filed before the NCLT.

In pursuance of the interim reports filed by SFIO, the Central Government had sought relief from the NCLT for restraining the suspects/respondents identified by SFIO, from alienation of their moveable and immoveable properties. In addition to the above, the Central Government has also filed a contempt petition against certain additional respondents for violation of the orders of restraint passed by the NCLT. The NCLT has, till date, restrained the following respondents from alienating their moveable and immoveable properties:

S. NO.	NAME OF RESPONDENT
1	Harj Sankaran
2	Arun K Saha
3	Ravi Parthasarathy
4	Vibhav Kapoor
5	K Ramchand
6	Ramesh C Bawa
7	Pradeep Puri
8	S Rengarajan
9	Mukund Sapre
10	Ashu Kiran Bawa
11	Aakanksha Bawa

Further, based on the 2nd Interim Report dated 28/05/2019 submitted by SFIO, the Central Government has also filed a petition under Section 140(5) of the Companies Act, 2013 against the Statutory Auditors of IL&FS Financial Services Ltd., for *inter alia* seeking the removal of the statutory auditors and banning them for a period of 5 years.

Furthermore, SFIO has filed a complaint before the Special Court at Mumbai against IL&FS Financial Services Ltd. and its directors, certain officers and also against its auditors, under Sections 447, 36 r.w. 447, 143 r.w. 147, 129 r.w. 448 and 184(4) of the Companies Act, 2013, Sections 68 r.w. 211 and 628 of the Companies Act, 1956 r/w various sections of the Indian Penal Code, 1860.

The Central Government has also filed an application before the NCLT for impleading the accused, named by SFIO in its complaint before the Special Court at Mumbai, as respondents in its petition before the NCLT and has sought relief for restraining the additional suspects/respondents from alienation of their moveable and immoveable properties.

Investigation under section 212 of the Companies Act, 2013 assigned to Serious Fraud Investigation Office (SFIO) is into the affairs of IL&FS and its subsidiary companies. Further, it also includes investigation into related body corporate or any person etc.. Accordingly, SFIO is free to probe the officials/NRIs/defaulters who have lent money to the IL&FS group companies. Lastly, the investigation by the SFIO is under way and the matters before the NCLT, NCLAT and Special Court, Mumbai are sub-judice.

Appendix - IX

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 79

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 6641 dated 06 May, 2015 regarding "Land for Netaji Memorial" (Annexure-I).
- (ii) Unstarred Question No. 4129 dated 23 December, 2015 regarding "Memorial of Netaji" (Annexure-II).

The above mentioned Questions were addressed by Shri Ashwini Kumar, M.P., to the then Minister of Urban Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Housing and Urban Affairs (erstwhile Ministry of Urban Development) *vide* O.M. No. L-IIB/LŞ/USQ No. 6641/128 dated 05 May, 2020 had requested to drop the Assurances on the following grounds :-

"A request had been received from Netaji Subhash Foundation on 11.02.2015 for allotment of land out of the land allotted to Indira Gandhi National Centre for Arts (IGNCA) for construction of a Netaji Bhawan in New Delhi. The matter was examined in consultation with the Tech. Section of the Land & Development Office (L&DO). Technical Section opined that land measuring 24.706 acres allotted to IGNCA cannot be allotted to any other Institution as It is not possible to take back the land for re-allotment to any other body. This office *vide* its letter dated 11.05.2015 also requested M/o Culture , the nodal Ministry of IGNCA, to offer their comments in this regard. As the matter was under examination, the reply to the another similar USQ No. 6641 dated 06.05.2015 was accordingly placed before the Parliament.

M/o Culture *vide* its O.M. dated 25.06.2015 had *inter-alla* informed that no part of IGNCA can be spared. Thereafter, the matter was under examination at various

levels and a meeting was also held in this regard by the then Hon'ble UDM with the then Hon'ble Minister of Culture on 05.08.2015; however, no decision could be taken. As such, it was mentioned in reply to above mentioned Unstarred Questions that the matter is under examination.

Subsequently, the Netaji Subhash Bose-INA Trust requested to allot 6 acres of land on Minto Road for the purpose of construction of Netaji Subhash Memorial.

The request of the Trust was examined and found that no such land measuring 6 acres is available for allotment at Minto Road. They further opined that two plot admeasuring 2.08 acres is lying vacant on the Minto road. Accordingly, a proposal for allotment of said to INA Trust was placed before the LASC. The LASC in its meeting held on 03.06.2016 observed as under:

"The Committee is of the view that the Trust in question is a private Trust and in view of the policy being followed since 2006, the land cannot be allotted to private Trust. It was, however, decided that if the concerned Ministry Viz. either Ministry of Culture or Ministry of Home Affairs decides to construct such a memorial, then the land could be allotted to one of these Ministries on Government to Government transfer basis."

Accordingly, the matter was again taken up with M/o Culture *vide* this office O.M. dated 13.07.2016. Ministry of Culture *vide* their letter dated 16.09.2016 informed no such proposal is under consideration at this stage. It was also mentioned that M/o Culture is not the nodal Ministry of dealing with Netaji Subhash Bose - INA Trust. All matters relating to Netaji Subhash Bose are dealt by the Ministry of Home Affairs. As such, the matter may be taken up with Ministry of Home Affairs.

In view of the above, this office *vide* its O.M. dated 17.10.2016 requested M/o Home Affairs (MHA) to look into the request of Netaji Subhas Bose - INA Trust and if they find it appropriate, a proposal in this regard may be sent to this Ministry which

would be considered as per the policy. However, no response in this regard was received from M/o Home Affairs so far.

The matter was once again considered by the LASC in its meeting held on 12.05.2017. It was observed in the meeting that in the absence of any commitment from M/o Culture, it would not be possible to allot the aforesaid plot for the Memorial to a private trust.

Later on, the then Hon'ble MoS(I/C), M/o Culture *vide* his D.O. letter dated 07.06.2017 informed that while commemorating birth centenary/125th/150th birth anniversaries of eminent personalities, M/o Culture provides financial assistance for construction of memorials in the memory of such personalities. However, cost of land is not borne by the M/o Culture. As such, the land free from all encumbrances and also free of cost needs to be made available for construction of such memorials.

Keeping in view the circumstances mentioned above, this office time to time requested M/o Parliamentary Affairs for extension of time in respect of the above two assurances. The last extension in both the assurances were given upto 06.02.2020. However, it may be seen that no such proposal of allotment of land to Netaji Subhash Foundation has been moved by MHA and M/o Culture is not ready to take land on the prescribed rate. It is further mentioned that policy being followed since 2006, the land cannot be allotted to a private organization, namely, Netaji Subhash Bose-INA Trust.

4. The above request for dropping the Assurances were considered by the Committee at their sitting held on 19 January, 2021 and it was decided not to drop the Assurances.

5. However, the Ministry of Housing and Urban Affairs *vide* OM No L&DO/L-II-B/PQ No.6641/27 dated 08 April, 2021 has stated as under:-

"The request of Netaji Memorial was examined in the Ministry and in terms of the extant policy, it was not found feasible to accede to the request for allotment of land in New Delhi."

6. In view of the above, the Ministry with the approval of the Minister of State (IC), Ministry of Housing & Urban Affairs has requested the Committee to drop the above mentioned Assurances.

The Committee may consider.

NEW DELHI

DATED: 10/08/2021

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 6641

ANSWERED ON: 06.05.2015

LAND FOR NETAJI MEMORIAL

ASHWINI KUMAR

Will the Minister of

URBAN DEVELOPMENT

be pleased to state:-

(a) whether Netaji Subhash Chandra Bose INA Trust have requested the Government for the allotment of land in New Delhi to set up Netaji Memorial; and

(b) if so, the status of the request?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

a) :Yes, Madam.

b) : The matter is under examination.

**GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA
UNSTARRED QUESTION NO.4129
TO BE ANSWERED ON DECEMBER 23, 2015**

MEMORIAL OF NETAJI

No.4129 SHRI ASHWINI KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state :

- a) whether THE Government has received request from various organizations for allotment of land in the vicinity of India Gate to set up Netaji Memorial; and**
- b) if so, the details thereof and the action taken/ being taken by the Government in this regard?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)**

a) : Yes, Madam.

b) : The matter is under examination.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 80

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2091 dated 02.12.2019 regarding "Review of NCERT Books".

On 02 December, 2019, Dr. T.R. Paarivendhar, M.P. and Shri A. Ganeshamurthi, M.P., addressed an Unstarred Question No. 2091 to the Minister of Human Resource Development (now known as Ministry of Education). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Education (Department of School Education & Literacy) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Education (Department of School Education & Literacy) vide O.M. F. No. 4-28/2019-Sch.4 dated 09 July, 2021 has stated as under:-

"According to para 4.30 of NEP, 2020, the formulation of a new and comprehensive National Curriculum Framework for School Education, NCFSE, 2020-21, will be undertaken by the NCERT based on the principles of this National Education Policy, 2020, front-line curriculum needs, and after discussion with all stakeholders including State Governments, Ministries, relevant Departments of the Central Government, and other expert bodies, and will be made available in all regional languages. The NCFSE document shall henceforth be revisited and updated once every 5-10 years, taking into account front-line curriculum. Para 27.1 of NEP, 2020 provides that any policy's effectiveness depends on its implementation, such implementation will require multiple initiatives and actions, which will have to be taken by multiple bodies in a synchronized and systematic manner. Furthermore, as per para 27.3 of NEP, 2020, the implementation of NEP, 2020 to be completed in the decade of 2030-40.

The matter has been examined in pursuance of the new NEP, 2020 announced by the Government and it has been decided to prepare a new National Curriculum Framework (NCF) for School Education (NCFSE). It has been decided that the NCF should be framed by incorporating and integrating the local & indigenous flavour from across the country through wider consultation. Accordingly, all States/UTs have been requested to develop the draft State curricular framework first which in turn would contribute to the preparation of National Curriculum

Framework. The entire process will be completed as per the time-lines given in the NEP as mentioned above.

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Education, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2021

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO. 2091
TO BE ANSWERED ON 02.12.2019

Review of NCERT Books

2091. DR. T.R. PAARIVENDHAR:
SHRI A. GANESHAMURTHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the National Council of Educational Research and Training is in the process of reviewing the National Curriculum, Framework (NCF) in the school text books;
- (b) if so, the details thereof;
- (c) the necessity and need for reviewing the national curriculum; and
- (d) by when the process is likely to be completed and implemented?

ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) & (b) The National Council of Educational Research and Training (NCERT) has been advised to take appropriate steps to review the National Curriculum Framework (NCF) 2005. NCERT had accordingly held internal discussion on curriculum issues for the next curriculum reform. However, in the meanwhile, the draft National Education Policy (NEP) 2019 has been received from the Committee constituted for this purpose. Further action to review the NCF would depend on the finalization and approval of the New Education Policy.

(c) The existing NCF has completed around fourteen years. During these years, there have been many changes at the social, economic and educational fronts, which need to be reflected in the school curriculum. The Government has, therefore, decided to review the NCF with a view to updating it to provide the relevant education to the children in the country.

(d) The revision of curriculum would depend on the finalization and approval of the New Education Policy. Hence, no time-line for this purpose can be fixed at this stage.

....

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 83

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1149 dated 22.07.2016 regarding "Parity in Seventh Pay Recommendations".

On 22 July, 2016, Shri C. N. Jayadevan, M.P., addressed an Unstarred Question No. 1149 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Expenditure) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Finance (Department of Expenditure) *vide* O.M. F. No. 26-07/2016-IC/E.III(A) dated 22 July, 2021 has stated as under:-

"The recommendations of the 7th CPC were placed before the Union Cabinet. The Union Cabinet in its meeting held on 29.06.2016 approved the implementation of the recommendations of the 7th CPC covering all Central Government employees. The Para 14 of the Government Resolution dated 25.07.2016 provided that the recommendation not relating to pay, pension and allowances and other administrative issues specific to departments/cadres/posts are to be examined by the concerned Ministries/Department. Since the subject matter of Indian Administrative Service and other All India Services pertains to DoPT, the Assurance was transferred to DoPT with the approval of Hon'ble MoS(F) *vide* this Department's O.M dated 05.10.2016.

DoPT did not accept the transfer of Assurance. *Vide* their OM dated 02.02.2017 they conveyed that a Committee under the chairmanship of AS(S&V) was constituted in DoPT on the recommendation of the 7th CPC to consider contentious issues *viz* Non Functional Upgradation presently admissible to IPS/IFS and Organized Group 'A' Services, grant of two additional increments at Senior Time Scale, JAG and Selection Grade to IPS/IFS at par with IAS and India Foreign Service and two years edge to IAS officers *vis-à-vis* other All India Services/Organized Group 'A' Services in empanelment under Central Staffing Scheme. The Committee in its meeting felt that contentious matters as above required consultation with different Ministries including Ministry of Defence and also State Governments and unanimously decided that these issues may be reverted to the Government for examination/in-depth analysis by a Group of Secretaries.

In view of non-acceptance of the Assurance by DoPT after a lot of correspondence, vide O.M dated 15.03.2021, DoPT was requested to provide relevant inputs/material so as to fulfill the Assurance with reference to their observation conveyed vide O.M dated 02.02.2017. In response DoPT vide its OM dated 16.04.2021, while reiterating the comments conveyed vide OM dated 02.02.2017, has informed that the matter and examination thereof was beyond the purview of the Committee, thus no further action was taken in the matter by them. Since DoPT being the nodal Department for the cadres of IAS and other All India Services has declined to take any action on this issue, Department of Expenditure, Ministry of Finance is not in a position to proceed further."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Finance, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2021

New Delhi

Government of India
Ministry of Finance
Department of Expenditure

LOK SABHA
UNSTARRED QUESTION NO. 1149

TO BE ANSWERED ON FRIDAY, THE 22ND JULY, 2016
ASHADHA 31, 1938 (SAKA)

PARITY IN SEVENTH PAY RECOMMENDATIONS

QUESTION

1149. SHRI C. JAYADEVAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is no parity between IAS and Non-IAS officers as per the recommendations of the Seventh Pay Commission, if so, the details thereof;
- (b) whether the Government has received any representations in this regard, if so, the details thereof;
- (c) the reaction of the Government thereto; and
- (d) the steps taken/proposed to be taken to address the issue?

ANSWER

MINISTER OF STATE FOR FINANCE
(SHRI ARJUN RAM MEGHWAL)

(a) to (c) The Seventh Pay Commission could not arrive at a consensus on the issues relating to the (i) present edge of the officers of the Indian Administrative Service and the Indian Foreign Service at the level of Senior Time Scale, Junior Administrative Grade and Selection Grade and (ii) the present two-year edge to the IAS in regard to an appointment in the Central Staffing Scheme. Therefore, it has been decided that the issue will be examined by the concerned Ministry.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 84

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5587 dated 07.09.2011 regarding "Publishing as Small Scale Sector".

On 07 September, 2011, Shri R. Thamaraiselvan, M.P., addressed an Unstarred Question No. 5587 to the Minister of Human Resource Development (now known as Ministry of Education). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Education (Department of Higher Education) within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Human Resource Development vide O.M. No. 1-1/2011-BP dated 11.10.2013 had requested to drop the Assurance on the following grounds:-

"That 12 Member Task Force constituted on 5.2.2010, by the National Book Promotion Council (NBPC) to draft a comprehensive National Book Promotion Policy (NBPP) submitted its Draft Report. The NBPC, under the Chairmanship of Hon'ble HRM considered the recommendations of the Task Force given in the Draft NBPP, in its meeting held on 5.1.2012 and directed the Ministry to resolve the key policy issues pertaining to publishing sector, after holding consultations with the concerned Ministries/Departments. It is submitted that the key policy issues pertaining to publishing sector mentioned in the Draft National Book Promotion Policy is under consultation with the concerned Ministries/Departments and being a policy issue, will take a long time to be finalised. In view of this reason, Committee on Government Assurances, Lok Sabha is requested to kindly drop the said Assurance."

4. The above request was not acceded to by the Committee at their sitting held 08 October, 2014 and the Committee accordingly presented their 2nd report (16th Lok Sabha) on 16 December 2014 inter-alia recommending that concerted and co-ordinated efforts should be made to expedite the process of consultation with all stake holders and the said Policy be finalized and implemented without any further delay. The Committee further directed that the matter may be pursued vigorously and be brought to the logical conclusion.

5. However the Ministry of Human Resource Development vide O.M. F. No. 1 1/2011- BP dated 05.11.2014, had again requested to drop the Assurance on the following grounds:

"That a twelve Member Task Force was constituted by the National Book Promotion Council (NBPC) to prepare draft National Book Promotion Policy (NBPP) in 2010. The draft report submitted by Task Force which was approved by the Central Advisory Board of Education (CABE) in its 58th meeting held on 7th June, 2011. The NBPC, under the Chairmanship of Hon'ble HRM, considered the recommendations of the Task force given in draft NBPP, in its meeting held on 5.01.2012 and directed the Ministry to resolve the key policy issues pertaining to the publishing sector after holding consultations with the concerned Ministries/Departments. Accordingly, an Inter-Ministerial meeting to discuss the issues of the concerned Ministries/Departments was held on 28.06.2012 under the Chairmanship of Secretary (HE). In the meeting it was decided to seek the specific comments/inputs on the policy initiatives which pertain to 7 concerned Ministries/Departments. The comments have already been received from the concerned Ministries/Departments. We had forwarded the same along with a copy of the draft National Book Promotion Policy to Prof. R. Govinda, Vice-Chancellor, National University of Educational Planning and Administration (NUEPA) with the request to incorporate the comments suitably and re-draft the NBPP. Prof. R. Govinda, Vice-Chancellor (NUEPA) had stated that he had gone through all the papers and observed that the draft policy was prepared more than two years back and since then considerable changes have happened in the sector, therefore, it will be more appropriate to set up group of experts who could review the draft policy statement and prepare a revised draft policy afresh. The revised draft policy is being finalized and Policy which is issue, will take time to be finalized. In view of this, the Committee on Government Assurances, Lok Sabha is requested to kindly drop the Assurance.

6. The above request was not acceded to by the Committee at their sitting held on 21 July 2015. The Committee accordingly presented their Twenty-First Report (16th Lok Sabha) on 30 November 2015. The Committee *inter-alia* reiterated their earlier recommendation and desired the said policy be finalized without further delay and the pending Assurance be implemented.

7. However, the Ministry of Education *vide* O.M. File No. 1-1/2011-BP dated 08 July, 2021 has stated as under:-

"a) The National Book Promotion Council (NBPC) has been reconstituted in February, 2021. It had been decided that the new National Book Promotion Policy (NBPP) would be formulated after due discussion with the stakeholders.

b) Ministry of Education (MOE) has already approved New Education Policy which, *inter-alia*, also emphasized on the necessary steps to

formulate National Book Promotion Policy (NBPP) and the necessary steps for implementation of the various recommendations of the policy are underway.

c) The COVID-19 pandemic has changed the overall scenario across the world. This has also affected the Book Promotion and printing industry all over the world. Now-a-days, stress is given on online publishing, e-books and other digital methods. The new Book Promotion Policy will have to look into the changed scenario and increasing digitalization of the publishing industry in proper perspective.

d) So, it is felt that newly constituted NBPC would look into the entire scenario afresh. Department of Higher Education, MoE is planning to hold the first meeting of the newly constituted NBPP very soon."

8. In view of the above, the Ministry, with the approval of Shiksha Mantri, has again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 10/08/2021

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 5587
TO BE ANSWERED ON 07.09.2011

PUBLISHING AS SMALL SCALE SECTOR

5587. SHRI R. THAMARAISELVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government is considering to declare publishing as a small scale sector or priority sector;
- (b) if so, the details thereof;
- (c) whether a task force, set up by the Government to revive the publishing sector, had submitted its report; and
- (d) if so, the details of the recommendations made therein and approved by the Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. D. PURANDESWARI)

- (a) & (b): Publishing activity has been categorized as Service activity under the provisions of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 which can further be classified as micro, small or medium based on the investments in equipments. Credit to micro, small and medium enterprises (MSMEs) by financial institutions are as per guidelines/instructions issued by the Reserve Bank of India from time to time. As per Reserve Bank of India guidelines, finance to micro and small enterprises sector is categorized under priority sector.
- (c) & (d) The Task Force constituted on 5.2.2010 by the National Book Promotion Council (NBPC) to draft comprehensive National Book Promotion Policy (NBPP) has submitted its final draft and it has been approved in the final meeting of the Task Force held on 8th August 2011. The final draft on NBPP will be placed before the NBPC shortly.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 85

Subject: Request for dropping of Assurance given in reply to Starred Question No. 342 dated 10 August, 2017 (Supplementary by Shri A.P. Jithender Reddy, MP) regarding "Shortage of Water".

On 10 August, 2017, Shri Lallu Singh, M.P., addressed a Starred Question No. 342 to the Minister of Water Resources, River Development & Ganga Rejuvenation (Now the Ministry of Jal Shakti). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. During discussion, Shri A.P. Jithender Reddy, M.P., inter-alia raised the following Supplementary Question:-

"In our State of Telangana, monsoon normally comes in the first week of July. But this year, rains have not come till now. Farmers have already sown their seeds and they are waiting for crops to flourish. But as the hon. Minister has already mentioned, there is scarcity of rain in Karnataka. The Almatti dam is not yet filled and they are not releasing the water. The Government of Telangana has brought to the notice of the Government of India certain new projects taken up by the Government of Andhra Pradesh in Krishna and Godavari basins. These new projects are Prattiseema, Purushothapatnam, Mucherla LIS, Gundrevula reservoir, LIS for supplementation of Gajuladinne, Guru Raghavendra LIS, Pulikanuma LIS, Siddapuram LIS, Shivabhasyam LIS and Munneru Scheme. On one side, there is scarcity of water; on the other side, these types of new projects are being built without permission by Andhra Pradesh. I would like to know from the hon. Minister as to what action has been taken on these projects."

3. In reply, the then Minister of Water Resources, River Development & Ganga Rejuvenation stated as follows:-

"Only major projects come for the permission of the Central Government. As the Member has said there was a communication in this regard from Telangana and the two Chief Ministers talked about this in the Ministry/Department itself. They were told to settle the matter at their level as we do not give permission for any project nor there is any need for it. I want to tell you that there is a tribunal of Brijesh Kumar ji in which this matter is under consideration. So it is sub-judice. I think something can be done only after its decision. "

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Water Resources, River Development & Ganga Rejuvenation within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Water Resources, River Development & Ganga Rejuvenation *vide* O.M. File No.H-11016/87/2017-PP-18407/842 dated 20.11.2017 and the Ministry of Jal Shakti vide O.M. File No.H-11016/87/2017-PP (Part-I) dated 01.12.2020, has stated as under:-

"That since the issue raised by the Hon'ble M.P. is pending in the Justice Brijesh Kumar Tribunal it is sub-judice, As such this Ministry has no role for fulfilling the aforesaid Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Water Resources, River Development & Ganga Rejuvenation (Now Ministry of Jal Shakti), has requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 10/08/2021
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. †*342
ANSWERED ON 10.08.2017

SHORTAGE OF WATER

†*342. SHRI LALLU SINGH

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the shortage of water still looms large despite average monsoon rainfall in the country during the last two years;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the additional water reserves created by the Government in the country during the said period along with the water storage capacity of each of them?

ANSWER

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SUSHRI UMA BHARTI)

- (a) to (c) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF STARRED QUESTION NO.*342 TO BE ANSWERED IN LOK SABHA ON 10.08.2017 REGARDING SHORTAGE OF WATER.

(a) As per the information of the India Meteorological Department (IMD), the normal All India Area Weighted Monsoon Rainfall is 887.5 mm. Rainfall is not evenly spread around the country. Out of the total of 36 metrological sub-division in India, some receive normal rainfall, others receive either excess or deficit rainfall. The Monsoon-2015 rainfall was 765.8 mm which is - 14% departure which can be disaggregated metrological sub-division wise as excess-1, normal-19 and deficit-16. The Monsoon-2016 rainfall was 864.4 mm which is -3 % departure which can be disaggregated metrological sub-division wise as excess-4, normal-22 and deficit-10.

Central Water Commission (CWC) monitors live storage of 91 reservoirs of the country on weekly basis and issues weekly live storage bulletin on every Thursday. As per the latest Reservoir Bulletin dated 3rd August, 2017, the region-wise overall storage position of 91 Reservoirs of the country is at Annexure-I.

(b) The Central Government has taken various steps to create additional water storages during the last two years in the form of schemes like Pradhan Mantri Krishi Sichi Yojna, Accelerated Irrigation Benefit Programme, Repair, Renovation & Restoration (RRR) of water bodies, implementation of new projects like Pancheshwar Dam, Pollavaram Project, Interlinking of Rivers Project, Dam Rehabilitation & Improvement Project, etc. Additionally, non-structural measures have also been taken through the development and augmentation of National Hydrology Project, Flood Forecasting Stations, Hydrological Observation Stations etc.

(c) As per information available in the National Register of Large Dams (NRLD) – January, 2017 maintained by CWC, during last two years, 13 projects having gross storage capacity of 37.764 Million Cubic Metre (MCM) and live storage capacity 30.46 MCM have been completed during 2015.

(Annexure referred to in reply to Part (a) of the Starred Question No. †*342 to be answered on 10.08.2017 in Lok Sabha regarding “Shortage Water”)

REGION WISE STORAGE POSITION OF 91 RESERVOIRS OF THE COUNTRY UNDER CWC MONITORING AS ON 03.08.2017										
REGION	NO. OF RESERVOIRS MONITORED	LIVE CAPACITY AT FRL (BCM)	LIVE STORAGE (BCM)			STORAGE AS PERCENTAGE OF LIVE CAPACITY AT FRL			% departure from last year	% departure from last 10 years avg
			CURRENT YEAR	LAST YEAR	LAST 10 YRS. AVG.	CURRENT YEAR	LAST YEAR	LAST 10 YRS. AVERAGE		
NORTHERN REGION	6	18.01	11.34	7.77	9.13	63	43	51	46	24
EASTERN	15	18.83	7.47	6.96	6.76	40	37	36	7	11
WESTERN	27	27.07	14.74	11.63	12.62	54	43	47	27	17
CENTRAL	12	42.30	19.85	23.18	17.11	47	55	40	-14	16
SOUTHERN	31	51.59	14.28	15.58	23.88	28	30	46	-8	-40
COUNTRY AS A WHOLE	91	157.80	67.68	65.11	69.51	43	41	44	4	-3

(Q.342)

श्री लल्लू सिंह : अध्यक्ष महोदया, यह एक सुखद संयोग है कि पिछले वर्ष और इस वर्ष देश में मानसून की वर्षा देश के अनुकूल रही है। अनुकूल वर्षा के कारण पिछले वर्ष कृषि की बुआई चार प्रतिशत अधिक हुई थी और इस वर्ष भी बुआई अधिक होने की सम्भावना है। माननीय मंत्री जी से मैं जानना चाहूंगा कि देश में पिछले वर्ष और इस वर्ष में अभी तक जल की बढ़ी हुई उपलब्धता का राज्यवार विवरण क्या है? इस अतिरिक्त जल का कितनी मात्रा में उपयोग हुआ है, कितना प्रतिशत बिना उपयोग के रहा है तथा इस अतिरिक्त जल के संरक्षण के लिए सरकार ने क्या कदम उठाए हैं?

डॉ. संजीव बालियान : अध्यक्ष महोदया, पूरे देश में वर्षा से हर साल 4 हजार बीसीएम पानी इकट्ठा होता है, जिसमें से इवोपरेशन के बाद 1869 बीसीएम पानी इस्तेमाल के लिए बचता है। लेकिन उसमें से भी जिओलॉजिकल कंडिशनस हैं, उसके हिसाब से 1137 बीसीएम पानी बचता है। उसमें से भी 690 बीसीएम सर्फेस वाटर में से हम 450 बीसीएम स्टोर कर सकते हैं। अभी तक देश में मात्र 253 बीसीएम स्टोरेज की कपेसिटी बन सकी है। करीब 51 बीसीएम की कपेसिटी कंस्ट्रक्शन की प्रक्रिया में है और 103 बीसीएम के करीब फाइनल स्टेज में है। माननीय सदस्य को मैं यह बताना चाहूंगा कि कपेसिटी क्रिएशन एक दिन का काम नहीं है क्योंकि डैम्स एक दिन में नहीं बनते हैं। यदि हम आज सोचते हैं तो कम से कम 5-6-7 साल उसकी सारी परमिशन मिलने में लगते हैं और उसके बाद 8 से 10 साल कम से कम डैम के कंस्ट्रक्शन में लगते हैं। माननीय सदस्य ने पिछले दो साल के बारे में पूछा है तो जो छोटी-छोटी परियोजनाएं हैं, जैसे कि चैक डैम बनाना इत्यादि, वह तो हो सकते हैं, लेकिन जो लार्ज प्रोजेक्ट्स हैं, जिनमें केन्द्र सरकार की भूमिका होती है, जिनमें टेक्निकल गाइडेंस और फाइनेंस हम लोग करते हैं, वह बहुत लम्बा प्रोसेस है। इसके साथ-साथ हमारा विचार रिवर इंटरलिकिंग का है, जिससे करीब 170 बीसीएम पानी को स्टोर किया जा सकेगा।

जिनमें से तीन काफी अगली स्टेज में जा चुके हैं। मैं माननीय सदस्य को बताना चाहूंगा कि सबरो पहले केन-बेतवा, दमनगंगा-पिंजल और पार-तापी इन तीनों से, 3.36 केन-बेतवा से, 0.8 दमनगंगा-पिंजल और 1 बी.सी.एम. पार-तापी नर्मदा, इनकी तरफ हम बढ़ रहे हैं तो इनमें भी स्टोरेज कॅपेसिटी इतनी होगी। इन पर काम शुरू हो चुका है। हम धीरे-धीरे आगे बढ़ रहे हैं, लेकिन यह एक दिन या एक वर्ष का काम नहीं है जो मैं माननीय सदस्य को बता सकूँ कि इस साल हमने कितना स्टोरेज क्रिएट किया है और अगले साल कितना किया जाएगा।

श्री लल्लू सिंह : अध्यक्ष महोदया, सरकार ने वर्ष 2017 के बजट भाषण में कहा कि मनरेगा के तहत देश में 5 लाख तालाब बनाने का लक्ष्य रखा गया है तथा खेती से जुड़े 10 लाख अतिरिक्त तालाबों का निर्माण कार्य

पूरा किया जाएगा। माननीय मंत्री जी से हमारा प्रश्न है कि अभी तक कितने तालाब बनकर पूर्ण हो चुके हैं तथा इन तालाबों की जल संरक्षण क्षमता का राज्यवार विवरण क्या है? क्या इस जल की मानव उपयोग अर्थात् सिंचाई, उद्योग तथा घरेलू उद्योग हेतु सरकार की कोई योजना है? यदि हां, तो उसका विवरण क्या है?

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, माननीय सदस्य का जो प्रश्न है, चूंकि मनरेगा ग्रामीण विकास मंत्रालय के द्वारा दी जाती है। जितने तालाबों का निर्माण हुआ या क्या स्टोरेज क्षमता है, वह जानकारी ग्रामीण विकास मंत्रालय के पास आती है। मैं सदस्य को मंत्रालय से सारी सूचनाएं प्राप्त करके प्रदेश के हिसाब से और कितने तालाबों का निर्माण हुआ, कितनी कैपेसिटी सृजन हुई, वह उनके पास भिजवा दूंगा।

PROF. K.V. THOMAS : This year's monsoon is almost coming to an end. Unfortunately, the monsoon in many States like Kerala is below the average. This has caused water scarcity in many rivers like Periyar River which supplies drinking water to the City of Kochi and to the neighbouring municipalities. The Government of Kerala has given a proposal of "Clean Periyar and Save Periyar" long time back. I want to know whether the Government is going to take immediate decisions so that this drinking water will be available from all the major rivers in Kerala which are about forty-four in number and, especially, Periyar in Kochi.

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, अगर सदस्य किसी पार्टिकुलर रिवर की बात कर रहे हैं, यदि प्रदेश सरकार से कोई प्रोजेक्ट आता है कि किसी विषय में केंद्र सरकार मदद कर सकती है, क्योंकि हम टेक्निकल और फाइनेंशियल गाइडेंस दे सकते हैं, उस पर काम कराना प्रदेश सरकार का दायित्व है। उस पर निश्चित रूप से विचार किया जाएगा।

श्री प्रेम सिंह चन्द्रमाजरा : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि कुछ ऐसी नदियां हैं जो इंटर स्टेट हैं। कई बार ऐसा होता है कि केंद्र की ओर से एक प्रदेश को फण्ड दिया जाता है। हमारी रवां नदी हिमाचल प्रदेश से आती है। उसको चैनलाइज़ करने के लिए केंद्र ने फण्ड दे दिया। वह पानी इकट्ठा होकर जब पंजाब के हिरसे में आता है तो कई-कई गाँवों को उखेड़ देता है, मकान उखेड़ देता है। बहुत नुकसान होता है। हमारी पिछली भारत सरकार की ओर से एक रक्कीम भेजी गई थी कि पंजाब के हिरसे की जो रवां नदी है, उसको भी चैनलाइज़ किया जाए। मैं प्रोजेक्ट जानना चाहता हूँ कि वह कहां है, कब पैसा मिलेगा?

दूसरी बात यह है... (व्यवधान) जल भंडारण के लिए हम चेक डैम बनाएं। हमारे मोहाली से लेकर पठानकोट तक कम से कम 25 चेक डैम बने हुए हैं। उनमें आज सिल्ट भर गई। सिल्ट निकालने के लिए फॉरेस्ट डिपार्टमेंट व माइनिंग डिपार्टमेंट रूकावटें डालता है। आपने डीसिल्टिंग के क्या उपाय किए हैं, मैं यह जानना चाहता हूँ?

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, डीसिल्टिंग की पिछले सप्ताह भी बात हुई थी। हमने सब स्टेट्स को एक पॉलिसी डीसिल्टिंग के बारे में सर्कुलेट की है। प्रदेश सरकार अपने स्तर से डीसिल्टिंग करा सकती है। जहां तक इसमें परमिशन की बात है। इनवॉयरमेंट मिनिस्ट्री से जरूर परमिशन की आवश्यकता है। यह इनवॉयरमेंट मिनिस्ट्री की गाइडलाइन है और हमारी भी गाइडलाइन है। उनके तहत कुछ प्रदेशों ने डीसिल्टिंग का काम ऑलरेडी शुरू कर दिया है। जहां तक माननीय सदस्य ने किसी विशेष प्रोजेक्ट की बात की है, मेरी जानकारी में पूरा मामला नहीं है, लेकिन उस प्रोजेक्ट के बारे में जो भी जानकारी होगी वह माननीय सदस्य को भिजवा देंगे।

SHRI PRALHAD JOSHI : Though the rainfall in the entire country is comparatively better, Karnataka is reeling under drought. This is the fourth consecutive year. The water table has also gone too deep and there is also a serious crisis of water problem.

On the other hand, in Bengaluru and surrounding places and even in some other parts of the State of Karnataka, lakes are being encroached. Recently, the Karnataka Government was also under pressure and they are trying to de-notify the lakes which are actually drinking water lakes. ... (Interruptions) Has it come to the notice of the Government of India that the Government of Karnataka is trying to de-notify the lakes? In the sixth century, during the rule of *Kappearabhata*, the first word written was '*kerekattisu*' which means constructing lakes. But now the State Government is trying to de-notify the lakes.... (Interruptions) Is the Government of India going to take any action to stop this de-notification of lakes in the entire country, particularly in Karnataka?

डॉ. संजीव बालियान : अध्यक्ष महोदया, यह सच है कि देश के औसत के मुकाबले कर्नाटक में पिछले चार साल से बारिश लगातार कम हुई है और यह इस साल भी कम है। लेकिन लेक्स के डीनोटिफिकेशन की जो बात माननीय सदस्य ने कही है, हमारे पास अभी तक इस संबंध में कर्नाटक सरकार से कोई रिपोर्ट नहीं आई है। लेकिन अगर ऐसा है और माननीय सदस्य कोई बात इस संबंध में जानना चाहते हैं तो कर्नाटक

सरकार से पूछकर उन्हें जवाब भिजवा दिया जायेगा। इसके साथ ही इनकी यह बात बिल्कुल ठीक है कि किसी भी लेक का डीनोटिफिकेशन अच्छी बात नहीं है। इस संबंध में प्रदेश सरकार का जो भी जवाब होगा, वह माननीय सदस्य को भिजवा दिया जायेगा।

SHRI A.P. JITHENDER REDDY : Hon. Speaker Madam, in our State of Telangana, monsoon normally comes in the first week of July. But this year, rains have not come till now. Farmers have already sown their seeds and they are waiting for crops to flourish. But as the hon. Minister has already mentioned, there is scarcity of rain in Karnataka. The Almatti dam is not yet filled and they are not releasing the water. The Government of Telangana has brought to the notice of the Government of India certain new projects taken up by the Government of Andhra Pradesh in Krishna and Govadari basins. These new projects are Pattiseema, Purushothapatnam, Mucherla LIS, Gundrevula reservoir, LIS for supplementation of Gajuladinne, Guru Raghavendra LIS, Pulikanuma LIS, Siddapuram LIS, Shivabhasyam LIS and Munneru Scheme. On one side, there is scarcity of water; on the other side, these types of new projects are being built without permission by Andhra Pradesh. I would like to know from the hon. Minister as to what action has been taken on these projects.

डा.संजीव वालियान : अध्यक्ष महोदया, केन्द्र सरकार के पास परमीशन के लिए सिर्फ बड़े प्रोजेक्ट्स आते हैं। माननीय सदस्य ने जो कहा है, इस संबंध में तेलंगाना की तरफ से बात आई थी और दोनों मुख्यमंत्रियों की बातचीत यहीं मंत्रालय में बैठकर हुई थी और उसमें उनसे कहा गया था कि दोनों प्रदेश यह मामला अपने स्तर पर सुलझाएं। चूंकि किसी प्रोजेक्ट के लिए हमारी अनुमति नहीं है और न ही इसकी आवश्यकता है। मैं बताना चाहता हूँ कि बिजेश कुमार जी का एक ट्रिब्युनल बना हुआ है, जिसमें यह मामला विचाराधीन है, इसलिए यह सब जुड़िस है। मैं समझता हूँ कि उसके निर्णय के बाद ही इसमें कुछ किया जा सकता है।

माननीय अध्यक्ष : इसकी भी सभी प्रदेशों की एक जी.एस.टी. जैसी काउंसिल बनानी पड़ेगी।

SHRI ANIL SHIROLE : Hon. Speaker Madam, since optimum afforestation of river catchment augments post-monsoon flows by 10 per cent, has the Government thought of massive afforestation with bamboo and other species as an additional effort to solve the problem?

डा.संजीव वालियान : अध्यक्ष महोदया, यह काम प्रदेश सरकार का है... (व्यवधान)

श्री अघीर रंजन चौधरी : आपका क्या काम है?

डॉ. संजीव बालियान : अगर यह प्रपोजल भेजेंगे तो जिस तरह से बैंक लोन देता है, उसी तरह से पैसा देना मेरा काम है। मेरे पास कोई वर्क फोर्स नहीं है कि मैं नदियों के किनारे प्लान्टेशन कर सकूँ। लेकिन अगर प्रदेश सरकार की तरफ से प्रपोजल आता है, सारी मशीनरी वहीं पर मौजूद है, यह मंत्रालय सिर्फ उसमें सहयोग करने और टैक्निकल गाइडेंस के लिए है।

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 86

Subject: Request for dropping of Assurance given in reply to Starred Question No. 342 dated 10 August, 2017 (Supplementary by Shri K. V. Thomas, MP) regarding "Shortage of Water".

On 10 August, 2017, Shri Lallu Singh, M.P., addressed a Starred Question No. 342 to the Minister of Water Resources, River Development & Ganga Rejuvenation (Now the Ministry of Jal Shakti). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. During discussion, Shri K.V. Thomas, M.P., inter-alia raised the following Supplementary Question:-

"This year's monsoon is almost coming to an end. Unfortunately, the monsoon in many States like Kerala is below the average. This has caused water scarcity in many rivers like Periyar River which supplies drinking water to the City of Kochi and to the neighboring municipalities. The Government of Kerala has given a proposal of "Clean Periyar and Save Periyar" long time back. I want to know whether the Government is going to take immediate decisions so that this drinking water will be available from all the major rivers in Kerala which are about forty-four in number and, especially, Periyar in Kochi."

3. In reply, the then Minister of State for Jal Shakti (erstwhile Ministry of Water Resources, River Development & Ganga Rejuvenation) stated as follows:-

"If the Member is taking about a particular river, if a proposal comes from the State Government that the Central Government can help in any subject, because we can give technical and financial guidance, it is the responsibility of the State Government to work on it. It will definitely be considered."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Water Resources, River Development & Ganga Rejuvenation within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Water Resources, River Development & Ganga Rejuvenation *vide* O.M. No H-11016/87/2017-PP-19897/911 dated 18 December, 2017 and O.M. No. H-11016/87/2017-PP (PartV) dated 01 December, 2020 has stated as under:-

"No proposal named "Clean Periyar and Save Periyar" has been received in this Ministry from Government of Kerala. This Ministry had also sought information from the concerned Central Ministries namely Ministry of Environment, Forest and Climate Change (MoEF&CC) and Ministry of Drinking Water and Sanitation (MoDW&S) who informed that no such proposal has been received by them from the Government of Kerala. As such, this Ministry may have no action on it."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Water Resources, River Development & Ganga Rejuvenation (Now Ministry of Jal Shakti), has requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 10/08/2021

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. †*342
ANSWERED ON 10.08.2017

SHORTAGE OF WATER

†*342. SHRI LALLU SINGH

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the shortage of water still looms large despite average monsoon rainfall in the country during the last two years;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the additional water reserves created by the Government in the country during the said period along with the water storage capacity of each of them?

ANSWER

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SUSHRI UMA BHARTI)

- (a) to (c) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF STARRED QUESTION NO.*342 TO BE ANSWERED IN LOK SABHA ON 10.08.2017 REGARDING SHORTAGE OF WATER.

(a) As per the information of the India Meteorological Department (IMD), the normal All India Area Weighted Monsoon Rainfall is 887.5 mm. Rainfall is not evenly spread around the country. Out of the total of 36 metrological sub-division in India, some receive normal rainfall, others receive either excess or deficit rainfall. The Monsoon-2015 rainfall was 765.8 mm which is - 14% departure which can be disaggregated metrological sub-division wise as excess-1, normal-19 and deficit-16. The Monsoon-2016 rainfall was 864.4 mm which is -3 % departure which can be disaggregated metrological sub-division wise as excess-4, normal-22 and deficit-10.

Central Water Commission (CWC) monitors live storage of 91 reservoirs of the country on weekly basis and issues weekly live storage bulletin on every Thursday. As per the latest Reservoir Bulletin dated 3rd August, 2017, the region-wise overall storage position of 91 Reservoirs of the country is at Annexure-I.

(b) The Central Government has taken various steps to create additional water storages during the last two years in the form of schemes like Pradhan Mantri Krishi Sichi Yojna, Accelerated Irrigation Benefit Programme, Repair, Renovation & Restoration (RRR) of water bodies, implementation of new projects like Pancheshwar Dam, Pollavaram Project, Interlinking of Rivers Project, Dam Rehabilitation & Improvement Project, etc. Additionally, non-structural measures have also been taken through the development and augmentation of National Hydrology Project, Flood Forecasting Stations, Hydrological Observation Stations etc.

(c) As per information available in the National Register of Large Dams (NRLD) – January, 2017 maintained by CWC, during last two years, 13 projects having gross storage capacity of 37.764 Million Cubic Metre (MCM) and live storage capacity 30.46 MCM have been completed during 2015.

(Annexure referred to in reply to Part (a) of the Starred Question No. †*342 to be answered on 10.08.2017 in Lok Sabha regarding "Shortage Water")

REGION WISE STORAGE POSITION OF 91 RESERVOIRS OF THE COUNTRY UNDER CWC MONITORING AS ON 03.08.2017										
REGION	NO. OF RESERVOIRS MONITORED	LIVE CAPACITY AT FRL (BCM)	LIVE STORAGE (BCM)			STORAGE AS PERCENTAGE OF LIVE CAPACITY AT FRL			% departure from last year	% departure fr years avg
			CURRENT YEAR	LAST YEAR	LAST 10 YRS. AVG.	CURRENT YEAR	LAST YEAR	LAST 10 YRS. AVERAGE		
NORTHERN REGION	6	18.01	11.34	7.77	9.13	63	43	51	46	24
EASTERN	15	18.83	7.47	6.96	6.76	40	37	36	7	11
WESTERN	27	27.07	14.74	11.63	12.62	54	43	47	27	17
CENTRAL	12	42.30	19.85	23.18	17.11	47	55	40	-14	16
SOUTHERN	31	51.59	14.28	15.58	23.88	28	30	46	-8	-40
COUNTRY AS A WHOLE	91	157.80	67.68	65.11	69.51	43	41	44	4	-3

(Q.342)

श्री लल्लू सिंह : अध्यक्ष महोदया, यह एक सुखद संयोग है कि पिछले वर्ष और इस वर्ष देश में मानसून की वर्षा देश के अनुकूल रही है। अनुकूल वर्षा के कारण पिछले वर्ष कृषि की बुआई चार प्रतिशत अधिक हुई थी और इस वर्ष भी बुआई अधिक होने की सम्भावना है। माननीय मंत्री जी से मैं जानना चाहूंगा कि देश में पिछले वर्ष और इस वर्ष में अभी तक जल की बढ़ी हुई उपलब्धता का राज्यवार विवरण क्या है? इस अतिरिक्त जल का कितनी मात्रा में उपयोग हुआ है, कितना प्रतिशत बिना उपयोग के रहा है तथा इस अतिरिक्त जल के संरक्षण के लिए सरकार ने क्या कदम उठाए हैं?

डॉ. संजीव बालियान : अध्यक्ष महोदया, पूरे देश में वर्षा से हर साल 4 हजार बीसीएम पानी इकट्ठा होता है, जिसमें रो इवोपरेशन के बाद 1869 बीसीएम पानी इस्तेमाल के लिए बचता है। लेकिन उसमें से भी जिओलॉजिकल कंडिशनस हैं, उसके हिसाब से 1137 बीसीएम पानी बचता है। उसमें से भी 690 बीसीएम सर्फेस वाटर में से हम 450 बीसीएम स्टोर कर सकते हैं। अभी तक देश में मात्र 253 बीसीएम स्टोरेज की कपेसिटी बन सकी है। करीब 51 बीसीएम की कपेसिटी कंस्ट्रक्शन की प्रक्रिया में है और 103 बीसीएम के करीब फाइनल स्टेज में है। माननीय सदस्य को मैं यह बताना चाहूंगा कि कपेसिटी क्रिएशन एक दिन का काम नहीं है क्योंकि डैम्स एक दिन में नहीं बनते हैं। यदि हम आज सोचते हैं तो कम से कम 5-6-7 साल उसकी सारी परमिशन मिलने में लगते हैं और उसके बाद 8 से 10 साल कम से कम डैम के कंस्ट्रक्शन में लगते हैं। माननीय सदस्य ने पिछले दो साल के बारे में पूछा है तो जो छोटी-छोटी परियोजनाएं हैं, जैसे कि चैक डैम बनाना इत्यादि, वह तो हो सकते हैं, लेकिन जो लार्ज प्रोजेक्ट्स हैं, जिनमें केन्द्र सरकार की भूमिका होती है, जिनमें टेक्निकल गाइडेंस और फाइनेंस हम लोग करते हैं, वह बहुत लम्बा प्रोसेस है। इसके साथ-साथ हमारा विचार रिवर इंटरलिकिंग का है, जिससे करीब 170 बीसीएम पानी को स्टोर किया जा सकेगा।

जिनमें से तीन काफी अगली स्टेज में जा चुके हैं। मैं माननीय सदस्य को बताना चाहूंगा कि सबसे पहले केन-बेतवा, दमनगंगा-पिंजल और पार-तापी इन तीनों से, 3.36 केन-बेतवा से, 0.8 दमनगंगा-पिंजल और 1 बी.सी.एम. पार-तापी नर्मदा, इनकी तरफ हम बढ़ रहे हैं तो इनमें भी स्टोरेज कॅपेसिटी इतनी होगी। इन पर काम शुरू हो चुका है। हम धीरे-धीरे आगे बढ़ रहे हैं, लेकिन यह एक दिन या एक वर्ष का काम नहीं है जो मैं माननीय सदस्य को बता सकूँ कि इस साल हमने कितना स्टोरेज क्रिएट किया है और अगले साल कितना किया जाएगा।

श्री लल्लू सिंह : अध्यक्ष महोदया, सरकार ने वर्ष 2017 के बजट भाषण में कहा कि मनरेगा के तहत देश में 5 लाख तालाब बनाने का लक्ष्य रखा गया है तथा खेती से जुड़े 10 लाख अतिरिक्त तालाबों का निर्माण कार्य

पूरा किया जाएगा। माननीय मंत्री जी से हमारा प्रश्न है कि अभी तक कितने तालाब बनकर पूर्ण हो चुके हैं तथा इन तालाबों की जल संरक्षण क्षमता का राज्यवार विवरण क्या है? क्या इस जल की मानव उपयोग अर्थात् सिंचाई, उद्योग तथा घरेलू उद्योग हेतु सरकार की कोई योजना है? यदि हां, तो उसका विवरण क्या है?

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, माननीय सदस्य का जो प्रश्न है, चूंकि मनरेगा ग्रामीण विकास मंत्रालय के द्वारा दी जाती है। जितने तालाबों का निर्माण हुआ या क्या स्टोरेज क्षमता है, वह जानकारी ग्रामीण विकास मंत्रालय के पास आती है। मैं सदस्य को मंत्रालय से सारी सूचनाएं प्राप्त करके प्रदेश के हिसाब से और कितने तालाबों का निर्माण हुआ, कितनी कैपेसिटी सृजन हुई, वह उनके पास भिजवा दूंगा।

PROF. K.V. THOMAS : This year's monsoon is almost coming to an end. Unfortunately, the monsoon in many States like Kerala is below the average. This has caused water scarcity in many rivers like Periyar River which supplies drinking water to the City of Kochi and to the neighbouring municipalities. The Government of Kerala has given a proposal of "Clean Periyar and Save Periyar" long time back. I want to know whether the Government is going to take immediate decisions so that this drinking water will be available from all the major rivers in Kerala which are about forty-four in number and, especially, Periyar in Kochi.

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, अगर सदस्य किसी पार्टिकुलर रिवर की बात कर रहे हैं, यदि प्रदेश सरकार से कोई प्रपोजल आता है कि किसी विषय में केंद्र सरकार मदद कर सकती है, क्योंकि हम टेक्निकल और फाइनेंशियल गाइडेंस दे सकते हैं, उस पर काम कराना प्रदेश सरकार का दायित्व है। उस पर निश्चित रूप से विचार किया जाएगा।

श्री प्रेम सिंह चन्दूभाजरा : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि कुछ ऐसी नदियां हैं जो इंटर स्टेट हैं। कई बार ऐसा होता है कि केंद्र की ओर से एक प्रदेश को फण्ड दिया जाता है। हमारी रवां नदी हिमाचल प्रदेश से आती है। उसको चैनलाइज़ करने के लिए केंद्र ने फण्ड दे दिया। वह पानी इकट्ठा होकर जब पंजाब के हिरसे में आता है तो कई-कई गाँवों को उखेड़ देता है, मकान उखेड़ देता है। बहुत नुकसान होता है। हमारी पिछली भारत सरकार की ओर से एक स्कीम भेजी गई थी कि पंजाब के हिरसे की जो रवां नदी है, उसको भी चैनलाइज़ किया जाए। मैं प्रोजेक्ट जानना चाहता हूँ कि वह कहां है, कब पैसा मिलेगा?

दूसरी बात यह है...(व्यवधान) जल भंडारण के लिए हम चेक डैम बनाएं। हमारे मोहाली से लेकर पठानकोट तक कम से कम 25 चेक डैम बने हुए हैं। उनमें आज सिल्ट भर गई। सिल्ट निकालने के लिए फॉरेस्ट डिपार्टमेंट व माइनिंग डिपार्टमेंट रूकावटें डालता है। आपने डीसिल्टिंग के क्या उपाय किए हैं, मैं यह जानना चाहता हूँ?

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, डीसिल्टिंग की पिछले सप्ताह भी बात हुई थी। हमने सब स्टेट्स को एक पॉलिसी डीसिल्टिंग के बारे में सर्कुलेट की है। प्रदेश सरकार अपने स्तर से डीसिल्टिंग करा सकती है। जहां तक इसमें परमिशन की बात है। इनवॉयरमेंट मिनिस्ट्री से जरूर परमिशन की आवश्यकता है। यह इनवॉयरमेंट मिनिस्ट्री की गाइडलाइन है और हमारी भी गाइडलाइन है। उनके तहत कुछ प्रदेशों ने डीसिल्टिंग का काम ऑलरेडी शुरू कर दिया है। जहां तक माननीय सदस्य ने किसी विशेष प्रोजेक्ट की बात की है, मेरी जानकारी में पूरा मामला नहीं है, लेकिन उस प्रोजेक्ट के बारे में जो भी जानकारी होगी वह माननीय सदस्य को भिजवा देंगे।

SHRI PRALHAD JOSHI : Though the rainfall in the entire country is comparatively better, Karnataka is reeling under drought. This is the fourth consecutive year. The water table has also gone too deep and there is also a serious crisis of water problem.

On the other hand, in Bengaluru and surrounding places and even in some other parts of the State of Karnataka, lakes are being encroached. Recently, the Karnataka Government was also under pressure and they are trying to de-notify the lakes which are actually drinking water lakes. ... (Interruptions) Has it come to the notice of the Government of India that the Government of Karnataka is trying to de-notify the lakes? In the sixth century, during the rule of *Kappearabhatta*, the first word written was '*kerekattisu*' which means constructing lakes. But now the State Government is trying to de-notify the lakes.... (Interruptions) Is the Government of India going to take any action to stop this de-notification of lakes in the entire country, particularly in Karnataka?

डॉ. संजीव बालियान : अध्यक्ष महोदया, यह सच है कि देश के औसत के मुकाबले कर्नाटक में पिछले चार साल से बारिश लगातार कम हुई है और यह इस साल भी कम है। लेकिन लेक्स के डीनोटिफिकेशन की जो बात माननीय सदस्य ने कही है, हमारे पास अभी तक इस संबंध में कर्नाटक सरकार से कोई रिपोर्ट नहीं आई है। लेकिन अगर ऐसा है और माननीय सदस्य कोई बात इस संबंध में जानना चाहते हैं तो कर्नाटक

सरकार से पूछकर उन्हें जवाब भिजवा दिया जायेगा। इसके साथ ही इनकी यह बात बिल्कुल ठीक है कि किसी भी लेक का डीनोटिफिकेशन अच्छी बात नहीं है। इस संबंध में प्रदेश सरकार का जो भी जवाब होगा, वह माननीय सदस्य को भिजवा दिया जायेगा।

SHRI A.P. JITHENDER REDDY : Hon. Speaker Madam, in our State of Telangana, monsoon normally comes in the first week of July. But this year, rains have not come till now. Farmers have already sown their seeds and they are waiting for crops to flourish. But as the hon. Minister has already mentioned, there is scarcity of rain in Karnataka. The Almatti dam is not yet filled and they are not releasing the water. The Government of Telangana has brought to the notice of the Government of India certain new projects taken up by the Government of Andhra Pradesh in Krishna and Govadari basins. These new projects are Pattiseema, Purushothapatnam, Mucherla LIS, Gundrevula reservoir, LIS for supplementation of Gajuladinne, Guru Raghavendra LIS, Pulikanuma LIS, Siddapuram LIS, Shivabhasyam LIS and Munneru Scheme. On one side, there is scarcity of water; on the other side, these types of new projects are being built without permission by Andhra Pradesh. I would like to know from the hon. Minister as to what action has been taken on these projects.

डा.संजीव बालियान : अध्यक्ष महोदया, केन्द्र सरकार के पास परमीशन के लिए सिर्फ बड़े प्रोजेक्ट्स आते हैं। माननीय सदस्य ने जो कहा है, इस संबंध में तेलंगाना की तरफ से बात आई थी और दोनों मुख्यमंत्रियों की बातचीत यहीं मंत्रालय में बैठकर हुई थी और उसमें उनसे कहा गया था कि दोनों प्रदेश यह मामला अपने स्तर पर सुलझाएं। चूंकि किसी प्रोजेक्ट के लिए हमारी अनुमति नहीं है और न ही इसकी आवश्यकता है। मैं बताना चाहता हूं कि ब्रिजेश कुमार जी का एक ट्रिब्युनल बना हुआ है, जिसमें यह मामला विचाराधीन है, इसलिए यह सब जुड़िस है। मैं समझता हूं कि उसके निर्णय के बाद ही इसमें कुछ किया जा सकता है।

माननीय अध्यक्ष : इसकी भी सभी प्रदेशों की एक जी.एस.टी. जैसी काउंसिल बनानी पड़ेगी।

SHRI ANIL SHIROLE : Hon. Speaker Madam, since optimum afforestation of river catchment augments post-monsoon flows by 10 per cent, has the Government thought of massive afforestation with bamboo and other species as an additional effort to solve the problem?

डा.संजीव बालियान : अध्यक्ष महोदया, यह काम प्रदेश सरकार का है... (व्यवधान)

श्री अधीर रंजन चौधरी : आपका क्या काम है?

डॉ. संजीव बालियान : अगर यह प्रपोजल भेजेंगे तो जिस तरह से बैंक लोन देता है, उसी तरह से पैसा देना मेरा काम है। मेरे पास कोई वर्क फोर्स नहीं है कि मैं नदियों के किनारे प्लान्टेशन कर सकूँ। लेकिन अगर प्रदेश सरकार की तरफ से प्रपोजल आता है, सारी मशीनरी वहीं पर मौजूद है, यह मंत्रालय सिर्फ उसमें सहयोग करने और टैक्निकल गाइडेंस के लिए है।

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 87

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2039 dated 29.11.2019 regarding "Homoeopathic Medical College".

On 29th November, 2019, Shri Viay Kumar, M.P., addressed an Unstarred Question No. 2039 to the Minister of AYUSH. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of AYUSH within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of AYUSH *vide* O.M. File.No.H.11016/235/2019-EP(II) dated 08.07.2021 has stated as under:-

'In order to regulate the education and practice of pharmacy in AYUSH systems of Medicine, 'the Indian Medicine and Homoeopathy Pharmacy Bill, 2005' was introduced in Rajya Sabha on 12th August, 2005, which was subsequently referred to the Department-related Parliamentary Standing Committee on Health and Family Welfare. The Committee presented its report on 28th July, 2006.

After examining the suggestions of Parliamentary Standing Committee and keeping in view of the developments taken in the regulatory mechanism of education and practice of Modern medicine, Indian Systems of Medicine and Homoeopathy, it has been contemplated to withdraw the pending Bill, namely 'the Indian Medicine and Homoeopathy Pharmacy Bill, 2005' and proposal of introducing the Indian Medicine and Homoeopathy Bill, 2018 was also dropped."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for AYUSH, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 10/08/2021

Annexure

GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

LOK SABHA
UNSTARRED QUESTION NO. 2039
TO BE ANSWERED ON 29TH NOVEMBER, 2019

HOMOEOPATHIC MEDICAL COLLEGE

2039. SHRI VIJAY KUMAR:

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) the total number of homoeopathic medical colleges across the country along with the number of seats allotted to each homoeopathic college, State-wise;
- (b) the total number of Government hospitals across the country wherein services of homoeopathic doctors are available;
- (c) the number of Government homoeopathic pharmacy institutes across the country along with contribution of the Government to such homoeopathic pharmacy institutes during the last five years and the future target decided in this regard; and
- (d) whether the Government is contemplating to set up B.Pharm (homoeopathic) colleges on the lines of existing B.Pharm Colleges across the country?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)

(a): At present, there are total 245 homoeopathic medical colleges with attached Hospitals running across the country. The State/Union Territory – wise list along with the number of seats allotted to each homoeopathic medical college is placed in the website of the Ministry of AYUSH, i.e. ayush.gov.in

(b): There are 232 Government hospitals across the country wherein services of homoeopathic doctors are available.

(c) & (d): At present, the pharmacy education in Homoeopathy is not governed by the Ministry of AYUSH.

However, the Ministry is in the process of introducing the “Indian Medicine and Homoeopathy Pharmacy Bill 2018” which shall regulate the education and practice in Homoeopathy Pharmacy.

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
NINTH SITTING
(12.08.2021)

The Committee sat from 1600 hours to 1645 hours in Committee Room No. 2, Block 'A',
Extension Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Santosh Pandey
5. Shri Chandra Sekhar Sahu

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 20 Memoranda containing

requests received from various Ministries/Departments for dropping of 27 pending Assurances.

2. Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 69 to 88) containing 27 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 21 Assurances as per details given in Annexure-I and to pursue the remaining 06 Assurances as per details given in Annexure-II* for implementation by the Ministries/Departments concerned.

3. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

*** Not related to this Report.**

Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 12.08.2021.

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Brief Subject
1.	69	(i) USQ No. 1146 dated 04.12.2015 (ii) USQ No. 3504 dated 16.03.2018	Women and Child Development	(i) Pre-Nuptial Agreements for Marriages (ii) Pre-Nuptial Agreements
2.	70	USQ No. 3979 dated 23.12.2015	Department of Atomic Energy	Power Generation from Nutrino Laboratory
3.	71	(i) USQ No. 2266 dated 11.12.2015 (ii) USQ No. 2789 dated 02.12.2016 (iii) USQ No. 2655 dated 17.03.2017 (iv) USQ No. 2525 dated 09.03.2018 (v) USQ No. 951 dated 08.02.2019	Women and Child Development	(i) Charter/Policy on Women's Entitlement (ii) National Policy for Women, 2016 (iii) National Policy for Women (iv) National Policy for Women (v) National Policy for Women 2017
4.	72	(i) USQ No. 6968 dated 08.05.2015 (ii) USQ No. 1395 dated 04.03.2016	Defence (Department of Defence)	(i) Procurement of Helicopters (ii) Defence Deal With Augusta Westland
5.	73	USQ No. 1910 dated 29.11.2019	AYUSH	AYUSH Universities/Colleges
6.	77	USQ No. 3428 dated 15.07.2019	Education (Department of School Education & Literacy)	Operation Digital Board

7.	78	USQ No. 4699 dated 22.07.2019	Corporate Affairs	Capital Infusion in IL&FS
8.	79	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs	(i) Land for Netaji Memorial (ii) Memorial of Netaji
9.	80	USQ No. 2091 dated 02.12.2019	Education (Department of School Education & Literacy)	Review of NCERT Books
10.	83	USQ No. 1149 dated 22.07.2016	Finance (Department of Expenditure)	Parity in Seventh Pay Recommendations
11.	84	USQ No. 5587 dated 07.09.2011	Education (Department of Higher Education)	Publishing as Small Scale Sector
12.	85	SQ No. 342 dated 10.08.2017 (Supplementary by Shri A.P. Jithender Reddy, M.P.)	Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)	Shortage of Water
13.	86	SQ No. 342 dated 10.08.2017 (Supplementary by Prof. K. V. Thomas, M.P.)	Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)	Shortage of Water
14.	87	USQ No. 2039 dated 29.11.2019	AYUSH	Homoeopathic Medical College

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2021-2022)
(SEVENTEENTH LOK SABHA)
FOURTH SITTING
(02.12.2021)

The Committee sat from 1500 hours to 1530 hours in Committee Room '139' Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Ashok Mahadeorao Nete
5. Shri Chandra Sekhar Sahu

Secretariat

1. Shri Pawan Kumar - Joint Secretary
2. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following two (02) draft Reports without any amendments:-

- (i) Draft Fifty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (ii) Draft Fifty-Third Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee had been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.